

COMMITTEE
ON
GOVERNMENT ASSURANCES
(2011-2012)

(FIFTEENTH LOK SABHA)
TWENTY FOURTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES**

Presented to Lok Sabha on 04 September, 2012



LOK SABHA SECRETARIAT
NEW DELHI

September, 2012/Bhadrapada, 1934 (Saka)

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- I Minutes of the Sitting of the Committee held on 20 July, 2012.
- II Minutes of the Sitting of the Committee held on 30 August, 2012.

**COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES***

(2011 - 2012)

Shrimati Maneka Gandhi - Chairperson

MEMBERS

2. Shri Hansaraj Gangaram Ahir
3. Shri Avtar Singh Bhadana
4. Shri Kantilal Bhuria
5. Shri Dara Singh Chauhan
6. Shri Bansa Gopal Chowdhury
7. Shri Ram Sundar Das
8. Smt. J. Helen Davidson
9. Shri Bijoy Krishna Handique
10. Sardar Sukhdev Singh Libra
11. Shri Ramkishun
- 12.# Rajkumari Ratna Singh
13. Shri Takam Sanjoy
14. Shri Jagadanand Singh
- 15.@ Shri Rajendra Agrawal

SECRETARIAT

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri T.S. Rangarajan - Additional Director
4. Shri Kulvinder Singh - Committee Officer

* The Committee was constituted w.e.f. 23 September, 2011 *vide* Para No. 3376 of Lok Sabha Bulletin Part-II dated 24 November, 2011.

@ Nominated to the Committee on 3 February, 2012 vice Shri Hukmadeo Narayan Yadav, M.P. resigned Lok Sabha [Refer to Para No. 3629 & 3630 dated 3 February, 2012.]

Nominated to the Committee on 2 May, 2012 vice Shri Mekapati Rajamohan Reddy, M.P. resigned Lok Sabha [Refer to Para No. 3688 dated 29 February, 2012 and 3993 dated 2 May, 2012.]

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twenty Fourth Report of the Committee on Government Assurances.

2. The Committee (2011-2012) at their sitting held on 20 July, 2012 considered Memoranda Nos. 42 to 81 containing requests received from the various Ministries/Departments for dropping of pending assurances and decided to pursue 20 assurances.

3. At their sitting held on 30 August, 2012 the Committee (2011-2012) considered and adopted their Twenty Fourth Report.

4. The Minutes of the aforesaid sitting of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;

30 August, 2012

Bhadrapada 8, 1934 (Saka)

MANEKA GANDHI
CHAIRPERSON
COMMITTEE ON GOVERNMENT ASSURANCES

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry are unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to approach the Committee on Government Assurances requesting to drop the assurances. Such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2011-12) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 20 July, 2012:-

| SQ/USQ No. & Date | Ministry | Subject in Brief |
|-----------------------------------|-----------------|---|
| (i) USQ No. 2081 dated 16.12.2003 | Home Affairs | Khasi Language in Eighth Schedule |
| (ii) USQ No. 1121 dated 7.12.2004 | | Inclusion of Regional Language in Eighth Schedule |
| (iii) USQ No. 3892 | | Promotion of Rajasthani |

| | | |
|---|----------------|--|
| <p>dated 20.12.2005 (iv) USQ No. 3715 dated 16.5.2006</p> <p>(v) USQ No. 942 dated 28.11.2006</p> <p>(vi) Calling Attention dated 18.12.2006</p> <p>(vii) USQ No. 4107 dated 22.4.2008</p> <p>(viii) USQ No. 5130 dated 27.4.2010</p> <p>(ix) USQ No. 4386 dated 7.12.2010</p> <p>(x) USQ No. 5474 dated 6.9.2011</p> | | <p>Language Inclusion of Gondi Language in Eighth Schedule of Constitution</p> <p>Language in Eighth Schedule</p> <p>Need to include Bhojpuri & Rajasthani Languages in Eighth Schedule to the Constitution</p> <p>Inclusion of Languages in Eighth Schedule</p> <p>Criteria for inclusion of Languages in Eighth Schedule</p> <p>Inclusion of Language in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule (Appendix-I)</p> |
| <p>(i) USQ No. 1090 dated 7.12.2004</p> <p>(ii) USQ No. 994 dated 29.11.2005</p> <p>(iii) USQ No. 1053 dated 29.11.2005</p> <p>(iv) USQ No. 996 dated 28.11.2006</p> <p>(v) USQ No. 2240 dated 6.8.2010</p> | Tribal Affairs | <p>Comprehensive Policy for Tribal Welfare</p> <p>Protection of Tribal Culture</p> <p>National Policy for the Welfare of Tribals</p> <p>New Policy for STs</p> <p>Maintaining Data on Tribals (Appendix-II)</p> |
| USQ No. 2745 dated 5.12.2007 | Shipping | Autonomy to Major Ports (Appendix-III) |
| USQ No. 3172 dated 19.12.2008 | Power | Hydro Power Projects (Appendix-IV) |
| USQ No. 185 dated 18.2.2009 | Finance | Satyam Scam (Appendix-V) |
| USQ No. 27 dated 2.7.2009 | Railways | Road Over-bridge in Uttar Pradesh (Appendix-VI) |

| | | |
|---|--|--|
| SQ No. 235 dated 20.7.2009 | Defence | Irregularities in Ration Procurement (Appendix-VII) |
| SQ No. 447 dated 4.8.2009 | Consumer Affairs, Food & Public Distribution | Loss of Foodgrains (Appendix-VIII) |
| USQ No. 2629 dated 4.12.2009 | Power | Outstanding dues of NTPC (Appendix-IX) |
| Statement made by Minister of External Affairs on 25.2.2010 | External Affairs | Attacks on Indians in Australia (Appendix-X) |
| USQ No. 6973 dated 7.5.2010 | Power | National Power Exchange (Appendix-XI) |
| USQ No. 1024 dated 30.7.2010 | Finance | Draft Audit Bill (Appendix-XII) |
| USQ No. 1250 dated 16.11.2010 | Youth Affairs & Sports | Functioning of IOA (Appendix-XIII) |
| USQ No. 1274 dated 16.11.2010 | Home Affairs | Theft of Computer Accessories (Appendix-XIV) |
| USQ No. 2129 dated 23.11.2010 | Agriculture | Committee on Agricultural Production (Appendix-XV) |
| (i) USQ No. 4992 dated 9.12.2010 (ii) USQ No. 2051 dated 11.8.2011 | Railways | Green Toilets on Trains Controlled Discharge Toilet System (Appendix-XVI) |
| USQ No. 5005 dated 9.12.2010 | Corporate Affairs | Price Rise (Appendix-XVII) |
| USQ No. 133 dated 1.8.2011 | Defence | BPJ and Ballistic Helmets for Soldiers (Appendix-XVIII) |
| USQ No. 1006 dated 5.8.2011 | Finance | DTAA with Mauritius (Appendix-XIX) |
| USQ No. 1081 dated 5.8.2011 | Finance | Public Debt Management (Appendix-XX) |

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendix-I to XX.

4. The Minutes of the sittings of the Committee, whereunder the requests for dropping of the assurances, were considered, are given in Appendix-XXI.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations of the Committee, as contained in Annexure-XXI and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;

30 August, 2012

Bhadrapada 8, 1934 (Saka)

MANEKA GANDHI

CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES

Appendix-I
(vide Para 3 of the Report)

[i] INCLUSION OF REGIONAL LANGUAGES IN EIGHTH SCHEDULE

Sub: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 2081 dated 16 December, 2003 regarding 'Khasi Language in Eighth Schedule'(Annexure-I),
- (ii) Unstarred Question No. 1121 dated 7 December, 2004 regarding 'Inclusion of Regional Language in Eighth Schedule' (Annexure-II),
- (iii) Unstarred Question No. 3892 dated 20 December, 2005 regarding 'Promotion of Rajasthani Language' (Annexure-III),
- (iv) Unstarred Question No. 3715 dated 16 May, 2006 regarding 'Inclusion of Gondi Language in Eighth Schedule of Constitution' (Annexure-IV),
- (v) Unstarred Question No. 942 dated 28 November, 2006 regarding 'Languages in Eighth Schedule' (Annexure-V),
- (vi) Calling Attention dated 18 December, 2006 regarding 'Need to include Bhojpuri and Rajasthani Languages in the Eighth Schedule to the Constitution' (Annexure-VI),
- (vii) Unstarred Question No. 4107 dated 22 April, 2008 regarding 'Inclusion of Languages in Eighth Schedule' (Annexure-VII),
- (viii) Unstarred Question No. 5130 dated 27 April, 2010 regarding 'Criteria for Inclusion of Languages in Eighth Schedule' (Annexure-VIII),
- (ix) Unstarred Question No. 4386 dated 7 December, 2010 regarding 'Inclusion of Language in Eighth Schedule' (Annexure-IX), and
- (x) Unstarred Question No. 5474 dated 6 September, 2011 regarding 'Inclusion of Languages in Eighth Schedule' (Annexure-X).

The above mentioned unstarred questions and calling attention were addressed by several Members to the Minister of Home Affairs for inclusion of various regional languages in the Eighth Schedule to the Constitution. The texts of the questions alongwith the replies of the Minister are given in the Annexure I to X.

2. The replies given to the above questions and calling attention were treated as assurances by the Committee and were required to be implemented by the Ministry of Home Affairs within three months from the date of their replies, but the assurances are yet to be implemented. The Ministry has sought extension of

time as per Annexure-XI in each of the assurances to fulfill each of the assurances.

3. The Ministry of Home Affairs vide their O.M. No. H-11017/1/2007-NI-II dated 13 April, 2009 had requested for dropping the assurance on the following grounds:-

“It is stated that at present demands for inclusion of 38 more languages in the Eighth Schedule to the Constitution are pending with this Ministry.

A Committee was constituted in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria with reference to which all proposals/representations for more languages in the Eighth Schedule could be examined and finally disposed of. The Committee submitted its report and made certain recommendations. No decision so far has been taken either to accept or reject the report of the Committee, and the report has been kept in abeyance.

Meanwhile, a draft Cabinet note for inclusion of Bhojpuri and Rajasthani languages was circulated by this Ministry among various departments for their views and comments. This was done even while a decision on Mohapatra Committee was still pending. Various departments provided their comments. Department of Personnel & Training (DOP&T) informed, with the approval of the Prime Minister, that the candidates appearing in the Civil Services (Main) Examination conducted by Union Public Service Commission (UPSC) are allowed to take the examination in any of the languages included in the Eighth Schedule to the Constitution. UPSC has requested that the present link between the Eighth Schedule languages may be delinked from the Commission’s scheme of examination keeping in view the problems faced by the Commission in conducting the examination in all the Eighth Schedule languages. In view of this, DOP&T informed that the matter of inclusion of Bhojpuri and Rajasthani languages in the Eighth Schedule to the Constitution may be deferred till a decision is taken by the Government on the language issue with reference to the UPSC examinations.

Department of Personnel & Training has now informed that UPSC is already facing problems in conducting the examinations in some of the languages included in the Eighth Schedule as some of these languages are not being taught at graduation level in various Universities/Colleges and most of the medical, technical and science subjects are taught primarily in English/Hindi only. It has recommended that the question of including languages in the Eighth Schedule of the Constitution may be considered

after the related issues are resolved and academic level of the languages and the resources available reach a level so as to meet the UPSC standards.

Department of Personnel & Training has also informed that a large number of Parliamentary Assurances in the name of their department on the issue of conducting the examination by the UPSC in all the languages of Eighth Schedule have been dropped by the Committee on Government Assurances of both Lok Sabha and the Rajya Sabha in view of intrinsic difficulties.

In view of the fact that the issue of inclusion of languages in the Eighth Schedule to the Constitution is linked to the issue of conducting of examination in these languages by UPSC, and it would not be possible to indicate a fixed time frame as to when the issue would be completely resolved, it is requested that the aforesaid Lok Sabha Assurance may be dropped."

4. The above request of the Ministry was considered by the Committee at their sitting held on 29 October, 2009 and decided not to drop the above mentioned assurances. The Committee accordingly presented its 4th Report (15th Lok Sabha) to the House on 16 December, 2009 in which the Committee recommended that a final decision in the matter may be taken at the earliest.

5. The Ministry of Home Affairs *vide* their O.M. No. H-11016/19/2005-NI-II dated 25 November, 2011 have however again requested to drop the assurances on the following grounds:-

"That at present demands for inclusion of 38 more languages in the Eighth Schedule to the Constitution are pending with this Ministry. A Committee was constituted in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria with reference to which all proposals/representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of. The Committee submitted its report and made certain recommendations. No decision has so far been taken either to accept or reject the report of the Committee.

Meanwhile, a draft Cabinet note for inclusion of Bhojpuri and Rajasthani languages was circulated by this Ministry among various departments for their views and comments. Various departments provided their comments. Department of Personnel & Training (DOP&T) informed, with the approval of the Prime Minister, that the candidates appearing in

the Civil Services (Main) Examination conducted by Union Public Service Commission (UPSC) are allowed to take the examination in any of the languages included in the Eighth Schedule to the Constitution. UPSC has requested that the present link with the Eighth Schedule languages may be delinked from the Commission's scheme of examination keeping in view the problems faced by the Commission in conducting the examination in all the Eighth Schedule languages. In view of this, DOP&T informed that the matter of inclusion of Bhojpuri and Rajsthani languages in the Eighth Schedule to the Constitution may be deferred till a decision is taken by the Government on the language issue with reference to the UPSC examinations. Department of Personnel & Training has further informed that UPSC is already facing problems in conducting the examinations in some of the languages included in the Eighth Schedule as some of these languages are not being taught at graduation level in various Universities/Colleges and most of the medical, technical and science subjects are taught primarily in English/Hindi only. It has recommended that the question of including languages in the Eighth Schedule of the Constitution may be considered after the related issues are resolved and academic level of the languages and the resources available reach a level so as to meet the UPSC standards. Department of Personnel & Training has recently submitted the status note stating that the Department of Personnel & Training is concerned with the subject only from the point of writing answers in UPSC Examinations. UPSC constituted a High Level Standing committee to examine the modalities for implementing the recommendations of the Parliamentary Resolution in a manner consistent with the high standards of UPSC, for the existing languages in the Eighth Schedule. It is also stated that during the oral evidence in January, 2011 before the Committee on Government Assurances in Rajya Sabha regarding disposal of pending assurances in this Division, Home secretary had stated that it is neither practical nor financially viable nor administratively feasible at present to increase the number of official languages. On the basis of the same, with the approval of the Home Minister, we have requested Rajya Sabha Secretariat to drop the assurances pending in this Ministry.

In view of the fact that the issue of inclusion of languages in the Eighth Schedule to the Constitution is linked to the issue of conducting of examinations in these languages by UPSC for which UPSC has raised reservations and has constituted a High Level Standing Committee to look into this issue, it would not be possible to indicate a fixed time frame as to when the issue would be completely resolved; it is, therefore requested that the aforesaid Lok Sabha Assurances may be dropped."

6. Accordingly, the Ministry, with the approval of the Home Minister, have requested that the assurances may be dropped.

LOK SABHA

UNSTARRED QUESTION NO. 2081

TO BE ANSWERED ON 16.12.2003

KHASI LANGUAGE IN 8TH SCHEDULE

2081. SHRI P.R. KYNDIAH

Will the DEPUTY PRIME MINISTER be pleased to state:

- (a) the criteria for inclusion of a language in the 8th Schedule of the Constitution;
- (b) whether the Government received any representation for the inclusion of the Khasi Language in the 8th Schedule which is a rich tribal language in the North Eastern Region; and
- (c) if so, the steps taken by the Government for the inclusion of the language to the 8th Schedule of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI I.D. SWAMI)

- (a): No criteria has been laid down in the Constitution for inclusion of any language in the Eighth Schedule to the Constitution.
- (b) & (c): Representations have been received for inclusion of various languages, including Khasi language, in the Eighth Schedule to the Constitution. A Committee has been constituted under the Chairmanship of Shri Sita Kant Mohapatra to make recommendations, inter-alia to evolve a set of objective criteria for inclusion of more languages, including Khasi, in the Eighth Schedule to the Constitution. The Government will consider the recommendations of the Committee and take a suitable decision in the matter.

LOK SABHA

UNSTARRED QUESTION NO. 1121

TO BE ANSWERED ON 7.12.2004

INCLUSION OF REGIONAL LANGUAGE IN EIGHTH SCHEDULE

1121. SHRI DUSHYANT SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the proposal to include some regional languages particularly Rajasthani language in the eighth schedule of the constitution is under consideration of the Government; and

(b) if so, the steps taken/being taken to implement such proposal?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI SRIPRAKASH JAISWAL)

(a) & (b): The Sita Kant Mohapatra Committee constituted to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule has submitted its report. A decision on the pending demand for inclusion of languages in the Eighth Schedule, including Rajasthani, is under consideration in the light of the recommendations of the Committee.

LOK SABHA

UNSTARRED QUESTION NO. 3892

TO BE ANSWERED ON 20.12.2005

PROMOTION OF RAJASTHANI LANGUAGE

3892. SHRI DUSHYANT SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal under consideration to promote the Rajasthani language;
- (b) if so, the details thereof; and
- (c) the steps taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI SRIPRAKASH JAISWAL)

(a) to (c): Demands of Rajasthani and various other languages for inclusion in the Eighth Schedule to the Constitution are pending with the Government.

A Committee was set up under Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule. The Committee has submitted its report and made certain recommendations. A decision on the pending demands for inclusion of languages in the Eighth Schedule, including Rajasthani, will be taken in the light of the recommendations of the Committee.

LOK SABHA

UNSTARRED QUESTION NO. 3715

TO BE ANSWERED ON 16.5.2006

INCLUSION OF GONDI LANGUAGE IN EIGHTH SCHEDULE OF
CONSTITUTION

3715. SHRI SUBODH MOHITE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any memorandum from 'All India Gond Samaj Religious Conference' to include Gondi language in the Eighth Schedule of the Constitution of India; and
- (b) if so, the reaction of the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI SRIPRAKASH JAISWAL)

(a) to (c): Demands of Gondi and various other languages for inclusion in the Eighth Schedule to the Constitution are pending with the Government.

A Committee was set up under Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule. The Committee has submitted its report and made certain recommendations. A decision on the pending demands for inclusion of languages in the Eighth Schedule, including Gondi, will be taken in the light of the recommendations of the Committee.

LOK SABHA

UNSTARRED QUESTION NO. 942

TO BE ANSWERED ON 28.11.2006

LANGUAGES IN EIGHTH SCHEDULE

942. SHRI G. KARUNAKARA REDDY

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal from the State Government of Karnataka for inclusion of Kodava Language in the 8th Schedule of the Constitution;

(b) if so, the details thereof;

(c) whether the Government has also received any proposal from other State Governments Institution for inclusion of languages in the 8th Schedule of the Constitution;

(d) if so, the details thereof along with the names of the languages, State-wise; and

(e) the time by which these languages are likely to be included in 8th Schedule of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI SRIPRAKASH JAISWAL)

(a) to (d): Yes, Sir. The Government has received demands from State Governments/Chief Ministers for inclusion of various languages, including Kodava, in the Eighth Schedule to the Constitution as follows:-

| <u>Name of Language</u> | <u>State Government</u> |
|-------------------------------|-------------------------|
| (i) Bhojpuri | Bihar |
| (ii) Chattisgarhi | Chattisgarh |
| (iii) Bhutia, Lepcha & Limboo | Sikkim |
| (iv) Kodava & Tulu | Karnataka |
| (v) Mizo | Mizoram |
| (vi) Rajasthani | Rajasthan |
| (vii) Tenyidie | Nagaland |

(e) A Committee was set up under Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule. The Committee has submitted its report and made certain recommendations. The demands for inclusion of these languages in the Eighth Schedule will be considered in the light of the recommendations of the Committee and Government decision thereon.

Annexure-VI

Calling attention to matters of urgent public importance -- need to include Bhojpuri language in the Eighth Schedule to the Constitution, raised by Shri Prabhunath Singh, MP on 18 December, 2006 wherein he *inter alia* desired to know the following:-

“Sir, I through you would like to draw the attention of the Hon’ble Minister of Home Affairs for including Bhojpuri language in the Eighth Schedule. I would like to urge that the ground for including Bhojpuri language in the Eighth Schedule is very strong..... the Government has included languages spoken by lesser number of people in the Eighth Schedule but has shown disrespect to the Bhojpuri speaking people by not including it in the Eighth Schedule even though it is spoken by a population of 24 crore in India and abroad..... I would like to demand that Rajasthani language may also be included in the Eight Schedule along with Bhojpuri.....”

In reply, the then Minister of State in the Ministry of Home Affairs (Shri Sriprakash Jaiswal) stated as follows :-

We hope that the Bill in this regard will be passed in the next Session and both these languages will get recognition.....”

LOK SABHA

UNSTARRED QUESTION NO. 4107

TO BE ANSWERED ON 22.4.2008

INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE

4107. SHRI HITEN BARMAN

SHRI SUBRATA BOSE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government had considered the report of Sitakant Mohapatra Committee for inclusion of 37 languages including Bhotia and Lepcha in the Eighth Schedule of the constitution;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by when these languages are likely to be included in the Eighth Schedule of the Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI SRIPRAKASH JAISWAL)

(a) to (d): The Sitakant Mohapatra Committee, which was set up, inter-alia, to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule, submitted its report and the same is under examination in consultation with the concerned departments of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages including Bhotia and Lepcha in the Eighth Schedule as it involves a lot of consultation with the concerned departments of the Central Government.

LOK SABHA

UNSTARRED QUESTION NO. 5130

TO BE ANSWERED ON 27.4.2010

CRITERIA FOR INCLUSION OF LANGUAGES IN EIGHTH SCHEDULE

5130. SHRI MAHABAL MISHRA

SHRI JAI PRAKASH AGARWAL

SHRI SYED SHAHNAWAZ HUSSAIN

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the criteria adopted for the inclusion of a language in the Eighth Schedule of the Indian Constitution as an official language;
- (b) whether any committee has been set up to revise/change the criteria;
- (c) if so, the details thereof alongwith the composition and terms of reference of the committee; and
- (d) the time by which Government is likely to take a final decision on the inclusion of Bhojpuri and Rajasthani in the Eighth Schedule of the Indian Constitution?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): No criteria has been laid down in the Constitution of India for inclusion of a language in the Eighth Schedule of the Constitution.

(b) to (d): A committee was set up in September 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The committee submitted its report in 2004 and made certain recommendations.

The composition of the committee is as follows:

- (i) Shri Sitakant Mohapatra - Chairperson
- (ii) Shri Bh. Krishnamurti - Member
- (iii) Shri B.K. Sharma - Member
- (iv) Shri Gopi Chand Narang - Member
- (v) Dr. Birendranath Datta - Member
- (vi) Shri S.R. Faruqui - Member
- (vii) Prof. Suraj Bhan Singh - Member
- (viii) Shri Udaya Narayan Singh - Member
- (ix) Secretary, Deptt of - Member Secretary Official Language

The terms of reference of the Committee:-

(i) To evolve a set of objective criteria with reference to which all proposals/ representations for inclusion of more languages in the Eighth Schedule could be examined and finally disposed of and also consider the feasibility of including languages in the Eighth Schedule of the Constitution for which requests have been received.

(ii) To study the feasibility of treating all 18 languages included in the Eighth Schedule to the Constitution as Official Languages.

The report of the committee is under consideration in consultation with the concerned Ministries/Departments. No time frame can be fixed for consideration of the demands for inclusion of more languages including Bhojpuri and Rajasthani in the Eighth Schedule.

LOK SABHA

UNSTARRED QUESTION NO. 4386

TO BE ANSWERED ON 7.12.2010

INCLUSION OF LANGUAGE IN EIGHTH SCHEDULE

4386. SHRI MADHUSUDAN YADAV

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to include more languages in the Eighth Schedule of the Constitution of India;
- (b) if so, the details thereof, languagewise and State-wise;
- (c) the time by which such languages are likely to be included in the Eighth Schedule;
- (d) whether the Union Government has taken any assistance from various State Governments in this regard;
- (e) if so, the details thereof;
- (f) whether the Sitakant Mohapatra Committee looking into the matter of inclusion of more languages in the Eighth Schedule of the Constitution has submitted its report;
- (g) if so, the details thereof; and
- (h) if not, the time by which the Committee is likely to submit its report alongwith the directives issued in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (h): A Committee was set up in September, 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective Criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned departments of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule.

LOK SABHA
UNSTARRED QUESTION NO. 5474
TO BE ANSWERED ON 6.9.2011
INCLUSION OF LANGUAGE IN EIGHTH SCHEDULE

5474. SHRI ANURAG SINGH THAKUR

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of languages which are under consideration of the Government for inclusion in the Eighth Schedule of the Constitution, language-wise including Himachali, Bhoti and Kosali; and

(b) the time by which any decision in this regard is likely to be taken?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI JITENDRA SINGH)

(a): At present there are demands for inclusion of 38 more languages including Pahari (Himachali), Bhoti and Sambalpuri (Kosali) in the Eighth Schedule to the Constitution of India. These are: (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurak, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiiki, (37) Tenyidi and (38) Tulu.

(b): A Committee was set up in 2003 under the Chairmanship of Shri Sitakant Mohapatra to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule to the Constitution of India. The Committee submitted its report in 2004. The report of the Committee is under consideration in consultation with the concerned Departments/Ministries of the Central Government. No time frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule.

MINISTRY OF HOME AFFAIRS
(HR Division, N-II Desk)

CURRENT STATUS OF EXTENSION OF PENDING ASSURANCES

| Sl. No. | USQ No./Calling Attention | Dated | Extension sought upto |
|---------|---------------------------|------------|-----------------------|
| 1. | USQ No. 2081 | 16.12.2003 | 15.06.2012 |
| 2. | USQ No. 1121 | 07.12.2004 | 06.06.2012 |
| 3. | USQ No. 3892 | 20.12.2005 | 19.03.2012 |
| 4. | USQ No. 3715 | 16.05.2006 | 15.02.2012 |
| 5. | USQ No. 942 | 28.11.2006 | 27.02.2012 |
| 6. | Calling Attention | 18.12.2006 | 17.03.2012 |
| 7. | USQ No. 4107 | 22.04.2008 | 21.01.2012 |
| 8. | USQ No. 5130 | 27.04.2010 | 26.01.2012 |
| 9. | USQ No. 4386 | 07.12.2010 | 06.03.2012 |
| 10. | USQ No. 5474 | 06.09.2011 | 05.06.2012 |

Appendix-II
(vide Para 3 of the Report)

[ii] COMPREHENSIVE POLICY FOR TRIBAL WELFARE

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 1090 dated 07 December, 2004 regarding "Comprehensive Policy for Tribal Welfare." (Annexure-I).
- (ii) Unstarred Question No. 994 dated 29 November, 2005 regarding "Protection of Tribal Culture." (Annexure-II).
- (iii) Unstarred Question No. 1053 dated 29 November, 2005 regarding "National Policy for the Welfare of Tribals." (Annexure-III).
- (iv) Unstarred Question No. 996 dated 28 November, 2006 regarding "New Policy for STs." (Annexure-IV). and
- (v) Unstarred Question No. 2240 dated 6 August, 2010 regarding "Maintaining Data on Tribals." (Annexure-V).

On 07 December, 2004 Shri Iqbal Ahmed Saradgi, on 29 November, 2005 S/Shri Ajit Jogi and Sanat Kumar Mandal, on 28 November, 2006 Shri Anandrao V. Adsul, and on 6 August, 2010 S/Shri Umashankar Singh & Nishikant Dubey, M.Ps., addressed Unstarred Question Nos. 1090, 994, 1053, 996 & 2240 to the Minister of Tribal Affairs respectively. The contents of the question along with the reply of the Minister are as given in Annexures I to V.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Tribal Affairs within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 3 July, 2012 to fulfill the assurances.

3. The Ministry of Tribal Affairs vide O.M. Nos. 16012/09/2004-TD(R)/NGO, 16012/06/2005-R&P/NGO, 16012/07/2005-R&P/NGO dated 27 January, 2011 and

O.M. No. 22042/09/2007-NGO dated 5 March, 2010 & 14 September, 2010

requested earlier to drop the assurances on the following grounds:-

"That the Ministry of Tribal Affairs has already prepared a final draft National Tribal Policy 2007 after extensive consultations. It was placed before the Cabinet for approval. However, the Cabinet decided to discuss the Policy by a Group of Ministers (GoM) before taking decision.

Accordingly, the draft policy was considered by GoM, after deliberations, the GoM made its recommendations. The recommendations of GoM were accordingly incorporated in the Cabinet Note and the same was submitted on 14.7.2008 and resubmitted on 7.11.2008 to Cabinet Secretariat for placing it before Cabinet for approval. The Cabinet Secretariat returned the Cabinet Note for obtaining comments of Ministry of Finance for creation of posts for Implementation Cell. Thereafter, the Cabinet Note was resubmitted alongwith the comments of the Ministry of Finance, when the Ministry was asked to consult the Prime Minister's Office. The PMO asked the Ministry to place it before the National Council for Tribal Welfare in the first instance. The matter has been placed before the Standing Committee for Tribal Welfare at its meeting held on 12.1.2011. The draft Policy will be placed before the National Council for Tribal Welfare after the recommendations of the Standing Committee are received. Since the finalization of Policy is in advanced stage, it is, once again requested not to consider the reply in the aforesaid question as an assurance and the same may be dropped by the Committee on Government Assurances."

4. Requests for dropping assurances at Sl Nos. (i), (ii), (iii) & (v) above were considered by the Committee at their sitting held on 21 July, 2011 and the Committee decided not to drop these assurances and presented 17th Report (15th Lok Sabha) to the Lok Sabha on 30 August, 2011. However, request for dropping assurance at Sl No. (iv) above was considered by the Committee at their sittings held on 7 April, 2010 and 12 January, 2011 and the Committee decided not to drop this assurance and presented 7th & 13th Reports (15th Lok Sabha) to the Lok Sabha on 05 May, 2010 and 22 March, 2011 vide which the Committee *inter-alia* recommended that the finalization of the draft National Policy on Tribals be expedited as it is hanging fire since the year 2004 and the assurances be implemented at the earliest.

5. The Ministry of Tribal Affairs vide O.M. Nos. 16012/07/2005-R&P/NGO dated 3 January, 2012 have once again requested to drop the above assurances on the following grounds:-

"That the Ministry of Tribal Affairs has already prepared a final draft National Tribal Policy after extensive consultations. It was placed before the Cabinet for approval. However, the Cabinet decided to discuss the Policy by a Group of Ministers (GoM) before taking decision.

Accordingly, the draft policy was considered by GoM, after deliberations, the GoM made its recommendations. The recommendations of GoM were accordingly incorporated in the Cabinet Note and the same was submitted on 14.7.2008 and resubmitted on 7.11.2008 to Cabinet Secretariat for placing it before Cabinet for approval. The Cabinet Secretariat returned the Cabinet Note for obtaining comments of Ministry of Finance for creation of posts for Implementation Cell. Thereafter, the Cabinet Note was resubmitted alongwith the comments of the Ministry of Finance, when the Ministry was asked to consult the Prime Minister's Office (PMO). The PMO asked the Ministry to place it before the National Council for Tribal Welfare in the first instance. The matter was placed before the Standing Committee for Tribal Welfare at its meeting held on 12.1.2011 and the draft policy will be placed before the National Council for Tribal Welfare. Since the finalization of Policy is in advanced stage, it is, once again requested not to consider the reply in the aforesaid question as an assurance and the same may be dropped by the Committee on Government Assurances."

6. In view of the above, the Ministry, with the approval of Minister of State for Tribal Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1090
ANSWERED ON 07.12.2004
COMPREHENSIVE POLICY FOR TRIBAL WELFARE

1090. SHRI IQBAL AHMED SARADGI

Will the Minister of Tribal Affairs be pleased to state:-

- (a) whether the Centre has decided to come out with a comprehensive policy for tribal welfare;
- (b) if so, whether the proposed policy comprising welfare programmes for 698 Scheduled Tribes spread all over the country;
- (c) if so, the time by which this policy is likely to be announced; and
- (d) the total amount earmarked for implementing this policy?

ANSWER
MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) Yes, Sir.

(c) The national Policy for tribals is still in the process of finalization. No time frame can be indicated at this stage.

(d) The policy would provide broad framework for issues concerning Tribal Affairs. It is not directly linked to quantification of funds.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 994
ANSWERED ON 29.11.2005
PROTECTION OF TRIBAL CULTURE

994. SHRI AJIT JOGI

Will the Minister of Tribal Affairs be pleased to state:-

- (a) whether the main emphasis of present policy on tribal development is to bring the tribals into the mainstream;
- (b) if so, the details thereof;
- (c) whether this will put an end to their centuries old culture; and
- (d) if so, the details thereof alongwith the measures taken by the Government to protect tribal culture as well as to bring them in the mainstream?

ANSWER

MINISTER OF OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (d) For the development of the Scheduled Tribes, there are five guiding principles which are popularly known as Nehruvian Panchsheel. These five Principles are.

1. Tribals should be allowed to develop according their own genius.
2. Tribals` rights in land and forest should be respected.
3. Tribals teams should be trained to undertake administration and development without too many outsiders being inducted.
4. Tribal development should be undertaken without disturbing tribal social and cultural institutions.
5. The index of tribal development should be the quality of their life and not the money spent.

The Ministry of Tribal Affairs is further formulating a comprehensive National Tribal Policy, including protection of tribal culture. The policy is still at draft stage and yet to be finalized as per the established procedure.

III

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1053
ANSWERED ON 29.11.2005

NATIONAL POLICY FOR THE WELFARE OF TRIBALS

1053. SHRI SANAT KUMAR MANDAL

Will the Minister of Tribal Affairs be pleased to state:-

- (a) whether National Policy on tribals exist in the country;
- (b) if so, the details thereof;
- (c) whether the suggestions and views of NGOs and other working organizations in the field of tribal welfare have been taken into while formulating the policy;
- (d) if so, the details thereof; and
- (e) the steps being taken for the welfare of tribals through the policy?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

- (a) & (b) While no formal National Policy for Tribals exists, there are several provisions in the constitution for their protection and development. There are also five guiding principles, popularly known as Nehruvian Panchsheel, which are followed for the development of the tribals. These five principles are:-
1. Tribals should be allowed to develop according to their own genius.
 2. Tribals` rights in land and forest should be respected.
 3. Tribal teams should be trained to undertake administration and development without too many outsiders being inducted.
 4. Tribal development should be undertaken without disturbing tribal social and cultural institutions.
 5. The index of tribal development should be the quality of their life and not the money spent.
- (c), (d) and (e): The Ministry of Tribal Affairs is further formulating a comprehensive National Tribal Policy incorporating the suggestions and views of all experts, NGOs and other stakeholders concerned with tribal welfare. The policy is still at draft stage and yet to be finalized as per the established procedure.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 996
ANSWERED ON 28.11.2006
NEW POLICY FOR STs

996. SHRI ANANDRAO V ADSUL

Will the Minister of Tribal Affairs be pleased to state:-

- (a) whether the Government has requested to States to prepare exclusive annual plan to spend the outlay earmarked for Scheduled Tribes population as reported in the Hindu dated October 13, 2006;
- (b) if so, the response of the States thereto;
- (c) whether the Union Government has prepared new tribal policy;
- (d) if so, the steps taken by the Government to implement the new tribal policy;
and
- (e) the extent to which new tribal policy would bring the scheduled tribes on a par with the rest of the population in terms of Human Development Index, socio-economic development and basic infrastructure facilities in their areas?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) : The Ministry of Tribal Affairs has written to the State Governments to ensure earmarking of funds under TSP in proportion to the Scheduled Tribe population in the State and to prepare the Annual Plan for 2006-07 accordingly. The guidelines of the Planning Commission in this regard were also brought to the notice of the States.

(c) The Ministry of Tribal Affairs has prepared a draft National Tribal Policy, which is being finalized taking into consideration the comments received from various stakeholders.

(d) Implementation of the National Tribal Policy can be taken up only once it is finalized.

(e) The draft policy envisages measures for regulatory protection, socio-economic and political empowerment, women empowerment, development of infrastructure, increased livelihood opportunities, improved governance and administration, preservation of cultural and traditional rights and traditional knowledge, conservation and protection of intellectual property rights regime and access to privileges, in order to bring STs at par with the rest of the population in terms of their Human Development Index, socio-economic conditions and basic infrastructure facilities in tribal areas.

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 2240
ANSWERED ON 06.08.2010
MAINTAINING DATA ON TRIBALS

2240. SHRI UMASHANKAR SINGH
SHRI NISHIKANT DUBEY

Will the Minister of Tribal Affairs be pleased to state:-

- (a) the salient features of Draft National Tribal Policy;
- (b) the present status of implementation of the policy;
- (c) the details of expenditure incurred against the budgetary allocation for the welfare of tribals during the last three years, State-wise and year-wise; and
- (d) the manner in which the crucial issues concerning tribals are likely to be addressed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) The Ministry of Tribal Affairs has, formulated a draft "National Tribal Policy" covering all important issues that concern tribals. The Policy derives strength from the principles enshrined in the Constitution and the provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996. Simultaneously, the Policy also identifies the strengths of tribal traditions and culture. The main issues covered in the Policy relate to : Alienation of Tribal Land; Tribal –Forest Interface; Displacement, Resettlement & Rehabilitation; Enhancement of Human Development Index; Creation of Critical infrastructure; Violent Manifestations; Conservation & Development of Particularly Vulnerable Tribal Groups (PTGs); Adoption of Tribal Sub-Plan (TSP) Strategy; Empowerment; Gender Equity; Enlisting Support of Non-Governmental Organisation; Tribal Culture & Traditional Knowledge; Administration of Tribal Areas; the Regulatory & Protective Regime etc.

(b) The draft Policy is under consideration of the Government. At present, the question of implementation does not arise.

(c) The State-wise and year-wise funds released during last three years is at Annexure.

(d) The draft Policy aims at addressing the crucial issues concerning tribals by adopting a strategy which includes mainly:-

(i) Devolution of more powers to local bodies in Scheduled/Tribal Areas.

(ii) Developing a quantifiable Tribal Development Index.

(iii) Preparation of a separate Tribal centric strategy in each of the social and development sectors.

(iv) Strengthening ITDPs/ITDAs, MADAs and Clusters in tribal areas to make them the focal point of development & regulatory functions.

(v) Adopting Area Planning approach in the Scheduled /Tribal Areas.

(vi) Encouraging affirmative action by industries to improve the Human Development Index.

(vii) Supporting Voluntary action in service deficient far flung areas.

(viii) Empowerment of the community in terms of the provisions of the PESA Act to ensure involvement and control of the community in planning and implementation of programmes.

(ix) Ensuring that jobs are filled by local ST candidates by relaxation of qualification (if necessary) and building up their capacity after recruitment.

Statement in reply to Lok Sabha Unstarred Question No.2240 for 06.08.2010 asked by Shri Umashankar Singh & Shri Nishikant Dubey regarding Maintaining Data on Tribals.

Annexure

Statement in reply to Lok Sabha Unstarred Question No.2240 for 06.08.2010 asked by Shri Umashankar Singh & Shri Nishikant Dubey regarding Maintaining Data on Tribals

STATE/UT WISE FUNDS RELEASED DURING THE YEARS 2007-08 TO 2009-10

| Sl.No. | Name of the State | (Rs. in Crores) | | |
|--------|-------------------|-----------------|---------|---------|
| | | 2007-08 | 2008-09 | 2009-10 |
| 1 | Andhra Pradesh | 111.17 | 112.39 | 89.98 |
| 2 | A & N Island | 1.83 | 0.03 | 0.04 |
| 3 | Arunachal Pradesh | 8.67 | 7.02 | 6.25 |
| 4 | Assam | 64.34 | 78.44 | 68.36 |
| 5 | Chhattisgarh | 110.99 | 130.28 | 106.52 |
| 6 | Gujarat | 103.33 | 100.66 | 144.88 |
| 7 | Himachal Pradesh | 15.11 | 17.25 | 19.79 |
| 8 | Jharkhand | 119.24 | 69.19 | 61.01 |
| 9 | Jammu & Kashmir | 13.45 | 9.34 | 5.90 |
| 10 | Karnataka | 40.98 | 79.25 | 57.78 |
| 11 | Kerala | 5.90 | 18.46 | 24.06 |
| 12 | Madhya Pradesh | 184.21 | 258.82 | 261.79 |
| 13 | Maharashtra | 114.76 | 117.63 | 52.10 |
| 14 | Manipur | 33.85 | 33.42 | 32.53 |
| 15 | Meghalaya | 35.56 | 20.58 | 15.68 |
| 16 | Mizoram | 18.59 | 19.22 | 20.40 |
| 17 | Nagaland | 26.97 | 18.03 | 25.81 |
| 18 | Orissa | 160.00 | 189.13 | 213.36 |
| 19 | Rajasthan | 125.71 | 155.00 | 82.92 |
| 20 | Sikkim | 4.56 | 4.47 | 5.93 |
| 21 | Tamil Nadu | 2.67 | 15.01 | 8.56 |
| 22 | Tripura | 0.36 | 0.53 | 1.19 |

| | | | | |
|-------|---------------|---------|---------|---------|
| 23 | Uttarakhand | 2.08 | 3.97 | 5.61 |
| 24 | Uttar Pradesh | 9.92 | 10.63 | 6.02 |
| 25 | West Bengal | 60.04 | 75.91 | 68.01 |
| 26 | Delhi | 0.35 | 0.91 | 0.62 |
| TOTAL | | 1374.64 | 1545.57 | 1385.09 |

Budget allocation is not done State-wise

Appendix-III
(vide Para 3 of the Report)

[iii] AUTONOMY TO MAJOR PORTS

On 05 December, 2007 Shrimati Nivedita Mane and Shri Eknath M. Gaikwad, M.P., addressed an Unstarred Question No. 2745 to the Minister of Shipping, Road Transport and Highways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 25 January, 2011 to fulfill the assurance.

3. The Ministry of Shipping vide O.M. No. H-11016/2/2007-DO(PO) dated 3 August, 2011 have requested to drop the assurance on the following grounds:-

"That in principle decision for the corporatization of Major Ports has been taken by the Government. As per review meeting taken by the Hon'ble Prime Minister, steps being taken for corporatization of Major Ports. As the Corporatization issue involves no time limit it is requested to drop the pending assurance."

4. In view of the above, the Ministry, with the approval of Minister of Shipping, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA UNSTARRED QUESTION NO. 2745
ANSWERED ON 05.12.2007
AUTONOMY TO MAJOR PORTS

2745. SHRIMATI NIVEDITA MANE
SHRI EKNATH M. GAIKWAD

Will the Minister of Shipping, Road Transport and Highways be pleased to state:-

- (a) whether the Union Government proposes to give financial and functional autonomy to major ports as reported in the Business Standard dated October 22, 2007;
- (b) if so, the details thereof and the reasons therefor;
- (c) the time by which the proposal is likely to be cleared; and
- (d) the limit of FII investment in this sector?

ANSWER

MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R BAALU)

- (a) to (c) : A Bill was earlier introduced in the Lok Sabha on 31.08.2001 to amend the Major Port Trusts Act, 1963 by bringing in enabling provisions to facilitate corporatisation of Major Ports. The Bill was referred to the Department Related Parliamentary Standing Committee on Transport, Tourism & Culture for examination. The report of this Committee was submitted to the Parliament in February, 2003. While the Government was formulating its response to the observations and recommendations given in the report, the 13th Lok Sabha was dissolved. Consequently, the Bill lapsed. The Government decided to conduct an evaluation of the performance of Ennore Port Limited (EPL), which is a company, by a Committee of Experts. The Committee has submitted its Report, which is under examination of the Ministry.
- (d) : Foreign Direct Investment upto 100% under automatic route is permitted in projects for construction and maintenance of ports and harbours.

Appendix-IV
(vide Para 3 of the Report)

[iv] HYDRO POWER PROJECTS

On 19 December, 2008 Shri Balashowry Vallabhaneni, Shrimati C.S. Sujatha, and Shri K.C. Pallani Shamy, M.Ps., addressed an Unstarred Question No. 3172 to the Minister of Power. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 30.06.2011 to fulfill the assurance.

3. The Ministry of Power vide O.M. No. 46/15/2008-H-II dated 5 January, 2011 have requested to drop the assurance on the following grounds:-

"That the targets for capacity addition during the 12th Plan period have since not been finalized by the Planning Commission and as such this Ministry is not in a position to fulfill the assurance within the stipulated time."

4. In view of the above, the Ministry, with the approval of Minister of State for Power , have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 3172
ANSWERED ON 19.12.2008
HYDRO POWER PROJECTS

3172. SHRI BALASHOWRY VALLABHANEN
SHRIMATI C.S. SUJATHA
SHRI K.C. PALLANI SHAMY

Will the Minister of Power be pleased to state:-

- (a) the target fixed for hydro power generation for the Eleventh and Twelfth Five Year Plan periods;
- (b) whether a number of sites have been identified by the Government to set up Hydro Power Projects in various parts of the country to achieve the target; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE & INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH)

(a) : The Planning Commission has approved a capacity addition target of 15,627 MW from Hydro Projects during the 11th Plan period. The targets for hydro capacity addition during the 12th Plan have not been finalized.

(b) & (c) : Yes, Sir. 45 projects with aggregate capacity of 15,627 MW are under construction in the country. Project-wise details are given at Annex-I. A shelf of 109 projects for subsequent plan has been identified. Project-wise details of this shelf of projects with aggregate installed capacity of 30,920 MW is given at Annex-II.

ANNEX-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) & (c) OF UNSTARRED QUESTION NO. 3172 TO BE ANSWERED IN THE LOK SABHA ON 19.12.2008.

Hydro Electric Projects For Benefits in 11th Plan

| Sl. No | Name of Project/Executing Agency/State | Sector | Rating Nox MW = MW | Capacity addition in MW during 11th plan |
|---------------|---|---------------|-------------------------------|--|
| 1. | Omkareshwar, NHDC, MP. | Central | 8x65= 520 | 520* |
| 2. | Teesta-V, NHPC , Sikkim. | Central | 3x170= 510 | 510* |
| 3. | Purulia PSS, WBSEB, WB. | State | 4x225= 900 | 900* |
| 4. | Balimela Extn., OHPC, Orissa | State | 2x75= 150 | 150* |
| 5. | Maneri Bhali-II, UJVNL, Uttra. | State | 4x76= 304 | 304* |
| 6a. | Priyadarshini Jurala, APGENCO, AP. | State | 6x39= 234 | 78* |
| 7. | Ghatghar,WRD, Mah. | State | 2x125= 250 | 250* |
| 8. | Baglihar,JKPDC, J&K | State | 3x150= 450 | 450* |
| 6b | Priyadarshini Jurala,APGENCO, AP. | State | 6x39= 234 | 78 |
| 9. | Varahi Ext,KPCL, Ktk. | State | 2x115= 230 | 230 |
| 10a. | Kuttiyadi Adl. Extn., KSEB, Kerala | State | 2x50= 100 | 50 |
| 11 | Kol Dam, NTPC, HP. | Central | 4x200= 800 | 800 |
| 12 | Sewa-II, NHPC, J&K. | Central | 3x40= 120 | 120 |
| 13 | Teesta Low Dam-III, NHPC, WB. | Central | 4x33= 132 | 132 |
| 6c. | Priyadarshini Jurala, APGENCO, AP. | State | 6x39= 234 | 78 |
| 14. | Nagarjuna Sagar TR, APGENCO,AP. | State | 2x25=50 | 50 |
| 10b. | Kuttiyadi Adl. Extn., KSEB, Kerala | State | 2x50= 100 | 50 |
| 15. | Bhawani Kattalai Barrage - III TNEB, TN. | State | 2x15= 30 | 30 |
| 16. | Myntdu-LeishkaSt-I, MeSEB, Meghalaya | State | 2x42= 84 | 84 |
| 17. | Allain Duhangan, ADHPL, HP. | Private | 2x96= 192 | 192 |
| 18. | Budhil,LANCO, HP. | Private | 2x35= 70 | 70 |
| 19. | Malana-II, Everest PC, HP. | Private | 2x50= 100 | 100 |
| 20. | Chujachen, GATI, Sikkim | Private | 2x49.5= 99 | 99 |
| 21 | Chamera St.-III, NHPC, HP. | Central | 3x77= 231 | 231 |
| 22 | Parbati St.-III, NHPC, H.P. | Central | 4x130= 520 | 520 |
| 23 | Uri-II, NHPC, J&K | Central | 4x60= 240 | 240 |
| 24 | Koteshwar, THDC , Uttarakhand | Central | 4x100= 400 | 400 |
| 25 | Teesta Low Dam- IV, NHPC, WB. | Central | 4x40= 160 | 160 |
| 26 | Uhl-III, HPJVVNL, HP. | State | 3x33.3= 100 | 100 |
| 27 | Pallivasal, KSEB, Kerala | State | 3x20=60 | 60 |
| 28 | Bhawani Kattalai Barrage- II TNEB, TN | State | 2x15= 30 | 30 |
| 29 | Parbati St.-II, NHPC, HP. | Central | 4x200= 800 | 800 |
| 30 | Rampur, SJVNL, HP. | Central | 6 x 68.67= 412 | 412 |
| 31 | Nimoo Bazgo, NHPC, J&K | Central | 3x15= 45 | 45 |
| 32 | Chutak, NHPC, J&K | Central | 4x11=44 | 44 |
| 33 | Loharinagpala, NTPC, Uttaranchal | Central | 4x150= 600 | 600 |
| 34 | Tapovan Vishnugad, NTPC, Uttaranchal | Central | 4x130= 520 | 520 |
| 35 | Subansiri Lower, NHPC, Ar.Pr. | Central | 8x250= 2000 | 2000 |
| 36 | Kameng, NEEPCO, Ar.Pr. | Central | 4x150= 600 | 600 |
| 37 | Sawara Kuddu, PVC, H.P. | State | 3x36.67= 110 | 110 |

| Sl. No | Name of Project/Executing Agency/State | Sector | Rating Nox MW = MW | Capacity addition in MW during 11th plan |
|---------------|---|----------------|-------------------------------|--|
| 38 | Lower Jurala, APGENCO, A.P. | State | 6x40= 240 | 240 |
| 39 | Pulichintala, APGENCO, A.P. | State | 4x30 =120 | 120 |
| 40 | New Umtru, MeSEB, Meghalaya | State | 2x20= 40 | 40 |
| 41. | Karcham Wangtoo, JPKHCL, HP. | Private | 4x250= 1000 | 1000 |
| 42 | Sorang, Sorang PC, H.P. | Private | 2x50= 100 | 100 |
| 43 | Shrinagar, GVKIND, Uttaranchal | Private | 4x82.5= 330 | 330 |
| 44 | Maheshwar, SMHPCL, MP. | Private | 10x40= 400 | 400 |
| 45 | Teesta- III, Teesta URJA, Sikkim | Private | 6x200= 1200 | 1200 |
| | Grand Total | | | 15627 |

*** Already commissioned. Total capacity of 3162 MW has been commissioned upto 05.12.08**

ANNEX-II

ANNEXURE REFERRED TO IN REPLY TO PARTS (b) & (c) OF UNSTARRED QUESTION NO. 3172 TO BE ANSWERED IN THE LOK SABHA ON 19.12.2008.

| HYDRO PROJECTS IDENTIFIED FOR BENEFITS DURING 12th PLAN | | | | |
|---|----------------------------------|--------------------|--------------------------------|------------------------------|
| Sl. No. | Name of scheme | State | Installed Capacity (MW) | Benefit in 12th. Plan |
| 1 | <i>Bajoli Holi</i> | <i>H.P.</i> | 180 | 180 |
| 2 | <i>Chirgaon (Majhgaon)</i> | <i>H.P.</i> | 42 | 42 |
| 3 | <i>Dhaura Sidh</i> | <i>H.P.</i> | 40 | 40 |
| 4 | <i>Kutehr</i> | <i>H.P.</i> | 260 | 260 |
| 5 | <i>Luhri</i> | <i>H.P.</i> | 776 | 776 |
| 6 | <i>Renuka dam</i> | <i>H.P.</i> | 40 | 40 |
| 7 | <i>Sainj</i> | <i>H.P.</i> | 100 | 100 |
| 8 | <i>Kashang - I</i> | <i>H.P.</i> | 130 | 130 |
| 9 | <i>Kashang-II & III</i> | <i>H.P.</i> | 130 | 130 |
| 10 | <i>Kashang -IV</i> | <i>H.P.</i> | 48 | 48 |
| 11 | <i>Shongtong Karcham</i> | <i>H.P.</i> | 402 | 402 |
| 12 | <i>Tangnu Romai</i> | <i>H.P.</i> | 44 | 44 |
| 13 | <i>Lambadug</i> | <i>H.P.</i> | 25 | 25 |
| 14 | <i>Tidong-I</i> | <i>H.P.</i> | 100 | 100 |
| 15 | <i>Chango Yangthang</i> | <i>H.P.</i> | 140 | 140 |
| 16 | <i>Baglihar-II</i> | <i>J & K</i> | 450 | 450 |
| 17 | <i>Kiru</i> | <i>J & K</i> | 600 | 600 |
| 18 | <i>Kawar</i> | <i>J & K</i> | 520 | 520 |
| 19 | <i>Kishan Ganga</i> | <i>J & K</i> | 330 | 330 |
| 20 | <i>Pakhal Dul</i> | <i>J & K</i> | 1000 | 1000 |
| 21 | <i>Ratle</i> | <i>J & K</i> | 690 | 690 |
| 22 | <i>Kirthai-I</i> | <i>J & K</i> | 240 | 240 |
| 23 | <i>New Ganderbal</i> | <i>J & K</i> | 93 | 93 |
| 24 | <i>Kotlibhel-St-1A</i> | <i>Uttarakhand</i> | 195 | 195 |
| 25 | <i>Kotlibhel-St-1B</i> | <i>Uttarakhand</i> | 320 | 320 |
| 26 | <i>Kotlibhel-St-II</i> | <i>Uttarakhand</i> | 530 | 530 |
| 27 | <i>Lata Tapovan</i> | <i>Uttarakhand</i> | 171 | 171 |
| 28 | <i>Vishnugad Pipalkoti</i> | <i>Uttarakhand</i> | 444 | 444 |
| 29 | <i>Arkot Tiuni</i> | <i>Uttarakhand</i> | 72 | 72 |
| 30 | <i>Alaknanda (Badrinath)</i> | <i>Uttarakhand</i> | 300 | 300 |
| 31 | <i>Mapang Bogudiyar</i> | <i>Uttarakhand</i> | 200 | 200 |
| 32 | <i>Bogudiyar Sirkari</i> | <i>Uttarakhand</i> | 170 | 170 |
| 33 | <i>Bowala Nand Prayag</i> | <i>Uttarakhand</i> | 300 | 300 |
| 34 | <i>Devsari Dam</i> | <i>Uttarakhand</i> | 252 | 252 |
| 35 | <i>Hanol Tiuni</i> | <i>Uttarakhand</i> | 60 | 60 |
| 36 | <i>Jhelam Tamak</i> | <i>Uttarakhand</i> | 126 | 126 |
| 37 | <i>Lakhwar Vyasi</i> | <i>Uttarakhand</i> | 420 | 420 |
| 38 | <i>Nand Prayag Lingasu</i> | <i>Uttarakhand</i> | 100 | 100 |
| 39 | <i>Naitwar Mori (Dewra Mori)</i> | <i>Uttarakhand</i> | 56 | 56 |
| 40 | <i>Pala Maneri</i> | <i>Uttarakhand</i> | 480 | 480 |

| | | | | |
|----|-------------------------------------|--------------------|-------------|-------------|
| 41 | Bhaironghati | Uttarakhand | 381 | 381 |
| 42 | Rupsiyabagar Khasiyabara | Uttarakhand | 260 | 260 |
| 43 | Singoli Bhatwari | Uttarakhand | 99 | 99 |
| 44 | Tamak Lata | Uttarakhand | 280 | 280 |
| 45 | Tuini Plasu | Uttarakhand | 42 | 42 |
| 46 | Kishau Dam | Uttarakhand | 600 | 600 |
| 47 | Tehri St-II PSS | Uttarakhand | 1000 | 1000 |
| 48 | Shahpur Kandi | Punjab | 168 | 168 |
| 49 | UBDC-III | Punjab | 75 | 75 |
| 50 | Hosangabad | MP | 60 | 60 |
| 51 | Handia | MP | 51 | 51 |
| 52 | Baurus | MP | 55 | 55 |
| 53 | Dummugudem | A..P. | 320 | 320 |
| 54 | Pollavaram MPP | A..P. | 960 | 960 |
| 55 | Singareddy | A..P. | 280 | 280 |
| 56 | Achenkovil | Kerala | 30 | 30 |
| 57 | Pambar | Kerala | 40 | 40 |
| 58 | Vythiri | Kerala | 60 | 60 |
| 59 | Athirapally | Kerala | 163 | 163 |
| 60 | Mankulam | Kerala | 40 | 40 |
| 61 | Thottiar | Kerala | 40 | 40 |
| 62 | Kundah PSS | Tamil Nadu | 500 | 500 |
| 63 | Gundia | Karnataka | 200 | 200 |
| 64 | Gundia-II | Karnataka | 200 | 200 |
| 65 | Ramam St-I | W. B. | 36 | 36 |
| 66 | Ramam St-III | W. B. | 120 | 120 |
| 67 | Ramman Ultimate(IV) | W. B. | 30 | 30 |
| 68 | Panan | Sikkim | 280 | 280 |
| 69 | Dikchu | Sikkim | 96 | 96 |
| 70 | Rangit-II | Sikkim | 66 | 66 |
| 71 | Rangit-IV | Sikkim | 120 | 120 |
| 72 | Teesta St.-II | Sikkim | 480 | 480 |
| 73 | Teesta St.-IV | Sikkim | 520 | 520 |
| 74 | Teesta-VI | Sikkim | 500 | 500 |
| 75 | Jorethang Loop | Sikkim | 96 | 96 |
| 76 | Thangchi | Sikkim | 99 | 99 |
| 77 | Bhimkyong | Sikkim | 99 | 99 |
| 78 | Bop | Sikkim | 99 | 99 |
| 79 | Pare | Ar. P | 110 | 110 |
| 80 | Siang Lower | Ar. P | 2400 | 600 |
| 81 | Siang Middle (Siyom) | Ar. P | 1000 | 1000 |
| 82 | Dibbin | Ar. P | 125 | 125 |
| 83 | Talong | Ar. P | 160 | 160 |
| 84 | Nyamjunchhu St-I | Ar. P | 98 | 98 |
| 85 | Nyamjunchhu St-II | Ar. P | 97 | 97 |
| 86 | Nyamjunchhu St-III | Ar. P | 95 | 95 |
| 87 | Tawang-I | Ar. P | 750 | 750 |
| 88 | Tawang-II | Ar. P | 750 | 750 |
| 89 | Tato-II | Ar. P | 700 | 700 |
| 90 | Hirong | Ar. P | 500 | 500 |

| | | | | |
|------------|----------------------------|------------------|-------------|-----------------|
| 91 | Demwe Lower | Ar. P | 1640 | 1640 |
| 92 | DemweUpper | Ar. P | 1640 | 1640 |
| 93 | Kameng Dam | Ar. P | 480 | 480 |
| 94 | Khuitam | Ar. P | 60 | 60 |
| 95 | Turu | Ar. P | 90 | 90 |
| 96 | Gongri | Ar. P | 90 | 90 |
| 97 | SaskangRong | Ar. P | 30 | 30 |
| 98 | Hirit | Ar. P | 28 | 28 |
| 99 | Dinchong | Ar. P | 90 | 90 |
| 100 | Nafra | Ar. P | 96 | 96 |
| 101 | Pema Shelphu(Barpu) | Ar. P | 97.5 | 97.5 |
| 102 | Kangtanshiri | Ar. P | 60 | 60 |
| 103 | Nyukcha Rong Chhu | Ar. P | 96 | 96 |
| 104 | Mago Chhu | Ar. P | 96 | 96 |
| 105 | Lower Kopili | Assam | 150 | 150 |
| 106 | Tipaimukh | Manipur | 1500 | 1500 |
| 107 | Loktak DIS | Manipur | 66 | 66 |
| 108 | Umangi -I | Meghalaya | 54 | 54 |
| 109 | Kynshi-I | Meghalaya | 450 | 450 |
| | | | | 30919.50 |

Appendix-V
(vide Para 3 of the Report)

[v] SATYAM SCAM

On 18 February, 2009 Dr. K Dhanaraju and Shri Asaduddin Owaisi, M.Ps., addressed an Unstarred Question No. 185 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 18 April, 2012 to fulfill the assurance.

3. The Ministry of Finance vide O.M. No. 4/16/09-PM dated 14 February, 2012 have requested to drop the assurance on the following grounds:-

“That the assurance given to Lok Sabha was regarding investigation into the financial irregularities of Satyam Computer Services Ltd. It is informed that in view of the pendency of multiples proceedings against M/s. Satyam Computers Services Limited for the same year and across different years before different authorities/courts, completion of which may take years, the quantification of the loss by way of direct taxes cannot be determined in the foreseeable future. As and when the direction of the judicial enquiry becomes available, the Government will take appropriate follow up action in this regard as per directions of the Court.”

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO. 185

ANSWERED ON 18.02.2009

SATYAM SCAM

185. DR. K. DHANARAJU
SHRI ASADUDDIN OWAISI

Will the Minister of Finance be pleased to state:-

- (a) whether the government has instituted an inquiry into the Satyam Scam;
- (b) if so, the progress made therein so far;
- (c) the total loss suffered by the Government by way of direct and indirect taxes;
- (d) whether the Income Tax Department, Enforcement Directorate and Directorate of Revenue Intelligence have also inquired into the matter; and
- (e) if so, the outcome thereof and further steps taken or being taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PAWAN KUMAR BANSAL)

- (a) : Yes, Sir.
- (b) : Various agencies including Serious Fraud Investigation Office, Securities and Exchange Board of India, Andhra Pradesh state CID, etc. are investigating into possible violation of various Acts, Rules and Regulations administered by the respective agencies. In particular, SEBI is investigating possible violations of SEBI Act 1992, SEBI (Prohibition of Fraudulent & Unfair Trade Practices) Regulations, 2003 and SEBI (Prohibition of Insider Trading) Regulations, 1992 among others. SEBI has also ordered inspection of the documents available with the Auditors. Besides, books, records and documents of the company are being examined. SEBI has completed examining and recording statements of both Raju bothers (promoters).
- (c) & (d): Information is being collected and will be laid on the table of the House.
- (e): The outcome of the investigations will be known only once they are completed.

Appendix-VI
(vide Para 3 of the Report)

[vi] ROAD OVER-BRIDGE IN UTTAR PRADESH

On 2 July, 2009 Capt. (Retd.) Jainarayan Prasad Nishad, M.P., addressed an Unstarred Question No. 27 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 March, 2012 to fulfill the assurance.

3. The Ministry of Railways vide O.M. No. 2009/CE-I/PQL/1 dated 18 January, 2012 have requested to drop the assurance on the following grounds:-

"That the Ghaziabad Development Authority (GDA) has proposed a work for construction of a Road Under Bridge (RUB) in lieu of level crossing No. 156-C near Sahibabad Railway Station in Uttar Pradesh on Deposit terms and the same was sanctioned in 2008-09.

Railway has sent the Detailed Estimate of this work along with copies of profile sketch in two alternative proposals costing Rs. 21.36 crore (2x70m3.0m) and Rs. 1695 crore (9.0mx4.0m) (for Option-I & Option-II) respectively to GDA, Ghaziabad in March 2009 for their acceptance. However, despite of sending reminders by the Railway as well as verbal discussions with GDA officials, no response has been received from GDA. Till date, this proposal is pending with GDA for acceptance of either of the above said proposed costs. The General Arrangement Drawings both for Railway's bridge and State's approach portions are also still pending with the GDA, Ghaziabad for their approval.

In view of the facts state above, it is requested that as it is not in Railways hand to implement this assurance, therefore, the assurance may be dropped."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 27
ANSWERED ON 02.07.2009
ROAD OVER-BRIDGE IN UTTAR PRADESH

27. Capt.(Retd.) JAINARAYAN PRASAD NISHAD

Will the Minister of Railways be pleased to state:-

- (a) whether the Railways have any proposal to construct road over-bridge at link road side at Sahibabad railway station in Uttar Pradesh;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a): Yes, Madam.

(b): The proposal for construction of Road over bridge in lieu of level crossing No. 156-C near Sahibabad Railway station in Uttar Pradesh received from Ghaziabad Development Authority (GDA) has been sanctioned on deposit terms. Matter is under deliberation with GDA.

(c): Does not arise.

Appendix-VII
(vide Para 3 of the Report)

[vii] IRREGULARITIES IN RATION PROCUREMENT

On 20 July, 2009 Shri Dudhgaonkar Ganeshrao Nagorao, M.P., addressed a Starred Question No. 235 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 19 April, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 30019/1/2009-D(Vig.) dated 30 January, 2012 have requested to drop the assurance on the following grounds:-

“That efforts were made to fulfill the above mentioned assurance. For this purpose, CBI was requested time and again to intimate the present status of the case as they were investigating the case. Now, the CBI has intimated that after completion of the investigation, the Closure Report has been filed in the Court of Special Judge, Anti Corruption, Jammu. However, the Court has taken cognizance of the case on 14.3.2011. The accused persons have filed a revision petition on 29.3.2011 in the Hon'ble High Court of Jammu & Kashmir but the said revision has not yet been decided by the Hon'ble High Court.

In view of the above, since the status of the case given in the assurance to the question has changed and CBI has already completed its investigation and has filed the Closure Report in the Court of Special Judge, Anti Corruption, Jammu, Lok Sabha Secretariat are requested to move the Committee on Government Assurances, Lok Sabha to drop the above mentioned assurance from the list of pending assurances.”

4. In view of the above, the Ministry, with the approval of the Raksha Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA STARRED QUESTION NO. 235

ANSWERED ON 20.07.2009

IRREGULARITIES IN RATION PROCUREMENT

235. SHRI DUDHGAONKAR GANESHRAO NAGORAO

Will the Minister of Defence be pleased to state:-

(a) whether certain irregularities in the procurement of ration for the Army at Northern Command have been reported recently;

(b) if so, the details thereof; and

(c) the action taken against the persons involved?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): While no irregularities in the procurement of ration have been reported recently at the Northern Command, the CBI is investigating certain alleged irregularities in conclusion of local Wheat grinding contracts in that Command and has registered a case.

Appendix-VIII
(vide Para 3 of the Report)

[viii] LOSS OF FOODGRAINS

On 04 August, 2009 Shri Mekapati Rajamohan Reddy, M.P., addressed a Starred Question No. 447 to the Minister of Consumer Affairs, Food and Public Distribution. The text of the question along with the reply of the Minister are as given in Annexure.

2. During discussion Shri Ananth Kumar, M.P. raised the following Supplementary question:-

"Whether the Hon'ble Minister is going to institute a departmental inquiry into such a huge loss of food grains because of the negligence of the officials of the Food Corporation of India and take some corrective action regarding this?"

3. In reply the Minister *inter-alia* stated as follows:-

"I will be happy to constitute a team to go in detail, inquiry and get the report and take corrective actions".

4. The reply to the above supplementary question was treated as an assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food and Public Distribution within three months of the date of the reply but the assurance is yet to be implemented. The Ministry have sought extension of time upto 04 November, 2011.

5. The Ministry of Consumer Affairs, Food and Public Distribution vide O.M. No. 12-21/2009-FC-II dated 21 January, 2011 and 10 March, 2011 have requested to drop the assurance on the following grounds:-

"That in this regard, Shri Ananth Kumar, Hon'ble MP was also requested to provide information about the particular godown where there has been substantial damage and proper actions have not been taken, so that an enquiry may be conducted and corrective actions may be taken to fulfill the assurance. However, no response has been received till date. It may be noted that fulfilling the assurance, is contingent upon information being provided by the Hon'ble Member about any particular area or any particular godown where there has been substantial damage and proper actions have not been taken."

4. In view of the above, the Ministry, with the approval of the Minister of State for Agriculture, Consumer Affairs Food & Public Distribution, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
LOK SABHA STARRED QUESTION NO. 447
ANSWERED ON 04.08.2009
LOSS OF FOODGRAINS

*447. SHRI MEKAPATI RAJAMOHAN REDDY

Will the Minister Consumer Affairs, Food & Public Distribution of be pleased to state:-

- (a) whether the Government is aware of the large scale loss of foodgrains during storage and in transit by the Food Corporation of India and other public agencies;
- (b) whether the reasons for such losses have been identified, if so, the details thereof;
- (c) the details of storage and transit loss reported during the last three years and the current year, State-wise;
- (d) whether any study has been conducted to ascertain the loss;
- (e) if so, the details and the outcome thereof and if not, the reasons therefor; and
- (f) the steps taken or proposed to be taken for safe storage of foodgrains and also to check loss of foodgrains?

ANSWER

MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR)

(a),(b),(c),(d),(e)&(f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE STARRED QUESTION NO.447 DUE FOR ANSWER ON 04.08.2009 IN THE LOK SABHA.

(a)&(b): Yes, Madam, Food Corporation of India is incurring small loss of foodgrains during storage and transit. However, there is no large scale loss of foodgrains. The reasons for storage and transit losses are given at Annexure-I.

(c): The details of storage and transit losses incurred by FCI during the last three years are at Annexure-II.

(d),(e)&(f): Yes, Madam. A study was conducted by M/s. RITES Ltd. (which submitted its report in May, 2005) to reduce the transit losses of foodgrains in movement by rail. On the basis of its recommendations, steps taken by FCI for safe storage and also to check loss of foodgrains in transit have been formulated and are given at Annexure-III. The Government also fixes the yearly target for limiting losses in the MOU it signs with FCI. For the year 2009-10, the limits for storage loss & transit loss have been fixed as 0.20% and 0.40% respectively.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE
STARRED QUESTION NO.447 DUE FOR ANSWER ON 04.08.2009 IN THE
LOK SABHA.

REASONS FOR STORAGE AND TRANSIT LOSSES

Reasons for Storage losses:

- i) Loss of moisture
- ii) sliding down/deterioration of stocks.
- iii) Fungus/infestation of stocks
- iv) Bird/Rodent trouble in storage complexes.
- v) Bleeding/ spillage of grain from gunny bags for inadequate stitches/ weak texture.
- vi) Prolonged storage.

Reasons for transit losses:

- i) Pilferage and theft enroute
- ii) Driage of moisture during long transit
- iii) Multiple handling
- iv) Use of hooks by labour
- v) Weak texture of gunnies & bursting of bags
- vi) Spillage through wagon holes/cleavages and flap doors.
- vii) Spillage and theft at transshipment points.
- viii) Different modes of weighment.

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE STARRED

QUESTION NO.447 DUE FOR ANSWER ON 04.08.2009 IN THE LOK SABHA.

Statement showing Year-end Trend % for the year 2006-07 of Wheat/Rice
(Audited)

| ZONE/ REGION | TRANSIT LOSS | | | STORAGE LOSS | | |
|-------------------|--------------|--------------|--------------|--------------|-----------|-----------|
| | wheat | rice | Total | wheat | rice | Total |
| | % of loss | % of loss | % of loss | % of loss | % of loss | % of loss |
| NORTH | | | | | | |
| Punjab | 1.47 | 0.11 | 0.30 | -0.19 | 0.85 | 0.42 |
| Haryana | 0.08 | 0.01 | 0.05 | -0.41 | 0.24 | -0.10 |
| UP | 0.35 | 0.33 | 0.34 | -0.08 | 0.51 | 0.10 |
| Uttarakhand | 0.28 | 0.02 | 0.25 | -0.14 | 0.42 | 0.09 |
| Rajasthan | 0.19 | 0.23 | 0.19 | -0.04 | 0.44 | 0.01 |
| Delhi | 0.24 | 0.25 | 0.24 | -0.06 | 0.39 | 0.05 |
| J&K | 0.12 | 0.20 | 0.18 | -0.01 | 0.02 | 0.01 |
| HP | 0.01 | 0.01 | 0.01 | -0.06 | 0.00 | -0.03 |
| Total | 0.25 | 0.19 | 0.23 | -0.18 | 0.65 | 0.24 |
| NORTH-EAST | | | | | | |
| Assam | 0.79 | 1.16 | 1.11 | 0.03 | 0.16 | 0.14 |
| NEF | 1.17 | 1.23 | 1.22 | -0.07 | 0.08 | 0.07 |
| N&M | 0.32 | 0.38 | 0.38 | 0.00 | 0.11 | 0.09 |
| Total | 0.76 | 1.08 | 1.04 | 0.01 | 0.14 | 0.12 |
| EAST | | | | | | |
| Bihar | 0.28 | 0.46 | 0.38 | 0.03 | 0.21 | 0.15 |
| Jharkhand | 0.33 | 0.50 | 0.44 | 0.08 | 0.10 | 0.10 |
| Orissa | 0.22 | 0.17 | 0.18 | 0.01 | 0.17 | 0.16 |
| WB | 0.32 | 0.50 | 0.38 | 0.02 | 0.20 | 0.11 |
| Total | 0.30 | 0.38 | 0.35 | 0.03 | 0.18 | 0.13 |
| WEST | | | | | | |
| MP | 0.42 | 0.40 | 0.41 | 0.07 | 0.36 | 0.15 |
| Chhattisgarh | 0.43 | -0.02 | 0.17 | -0.16 | 0.78 | 0.74 |
| Maharashtra | 0.51 | 0.57 | 0.53 | 0.10 | 0.33 | 0.21 |

| | | | | | | | |
|-----------|------|------|------|--|-------|------|-------|
| Gujarat | 0.24 | 0.46 | 0.30 | | -0.02 | 0.68 | 0.05 |
| Total | 0.42 | 0.47 | 0.44 | | 0.02 | 0.60 | 0.27 |
| SOUTH | | | | | | | |
| AP | 1.22 | 0.39 | 0.42 | | -0.05 | 0.22 | 0.19 |
| Karnataka | 0.49 | 0.49 | 0.49 | | -0.12 | 0.21 | 0.17 |
| Kerala | 0.62 | 0.27 | 0.39 | | -0.25 | 0.10 | -0.02 |
| TN | 0.71 | 0.32 | 0.33 | | -0.32 | 0.25 | 0.10 |
| Total | 0.64 | 0.38 | 0.41 | | -0.20 | 0.21 | 0.15 |
| | | | | | | | |
| G.TOTAL | 0.36 | 0.48 | 0.43 | | -0.10 | 0.40 | 0.20 |

(-) indicates GAIN;

Statement showing Year-end Trend % for the year 2007-08 of Wheat/Rice
(Provisional)

| ZONE/ REGION | TRANSIT LOSS | | | STORAGE LOSS | | |
|-----------------|--------------|-----------|-----------|--------------|--------------|-----------|
| | wheat | rice | Total | wheat | rice | Total |
| | % of loss | % of loss | % of loss | % of loss | % of loss | % of loss |
| NORTH | | | | | | |
| Punjab | 0 | 0.00 | 0.00 | -0.87 | 0.85 | 0.58 |
| Haryana | 0 | 0.00 | 0.00 | -0.77 | 0.31 | -0.15 |
| UP | 0.47 | 0.50 | 0.48 | 0.22 | 0.53 | 0.50 |
| Uttarakhand | 0.46 | 0.24 | 0.38 | 0.00 | 0.53 | 0.53 |
| Rajasthan | 0.21 | 0.38 | 0.22 | 0.17 | 0.37 | 0.20 |
| Delhi | 0.39 | 0.54 | 0.42 | 0.00 | 0.36 | 0.36 |
| J&K | 0.32 | 0.28 | 0.29 | 0.01 | 0.01 | 0.01 |
| HP | 0 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total | 0.37 | 0.40 | 0.38 | -0.45 | 0.66 | 0.36 |
| NORTH- EAST | | | | | | |
| Assam | 0.43 | 0.70 | 0.66 | 0.07 | 0.13 | 0.12 |
| NEF | 0.31 | 0.70 | 0.67 | 0.00 | 0.24 | 0.24 |
| N&M | 0.32 | 0.43 | 0.41 | 0.00 | 0.44 | 0.42 |
| Total | 0.40 | 0.68 | 0.64 | 0.07 | 0.16 | 0.16 |
| EAST | | | | | | |
| Bihar | 0.40 | 0.71 | 0.57 | 0.19 | 0.26 | 0.23 |
| Jharkhand | 0.44 | 0.48 | 0.47 | 0.18 | 0.16 | 0.16 |
| Orissa | 0.02 | 0.51 | 0.05 | 0.07 | 0.24 | 0.22 |
| WB | 0.50 | 0.68 | 0.57 | 0.12 | 0.25 | 0.20 |
| Total | 0.28 | 0.64 | 0.40 | 0.14 | 0.24 | 0.21 |

| | | | | | | | |
|--------------|------|------|------|--|-------|------|-------|
| WEST | | | | | | | |
| MP | 0.40 | 0.51 | 0.43 | | 0.30 | 0.44 | 0.33 |
| Chhattisgarh | 0.58 | 0.32 | 0.52 | | 0.26 | 0.45 | 0.45 |
| Maharashtra | 0.41 | 0.60 | 0.51 | | 0.24 | 0.37 | 0.31 |
| Gujarat | 0.44 | 0.57 | 0.52 | | 0.40 | 0.39 | 0.40 |
| Total | 0.41 | 0.57 | 0.48 | | 0.29 | 0.41 | 0.36 |
| SOUTH | | | | | | | |
| AP | 0.36 | 0.32 | 0.32 | | 0.08 | 0.17 | 0.17 |
| Karnataka | 0.32 | 0.47 | 0.45 | | -0.07 | 0.32 | 0.27 |
| Kerala | 0.14 | 0.25 | 0.22 | | -0.39 | 0.06 | -0.01 |
| TN | 0.18 | 0.25 | 0.25 | | -0.15 | 0.19 | 0.18 |
| Total | 0.24 | 0.32 | 0.31 | | -0.14 | 0.19 | 0.17 |
| | | | | | | | |
| G.TOTAL | 0.33 | 0.48 | 0.41 | | -0.07 | 0.38 | 0.28 |

(-) indicates GAIN;

Statement showing Year-end Trend % for the year 2008-09 of Wheat/Rice
(Provisional)

| ZONE/ REGION | TRANSIT LOSS | | | STORAGE LOSS | | |
|-----------------|--------------|--------------|--------------|--------------|--------------|--------------|
| | wheat | rice | Total | wheat | rice | Total |
| | % of loss | % of loss | % of loss | % of loss | % of loss | % of loss |
| NORTH | | | | | | |
| Punjab | 0 | 0.00 | 0.00 | -1.00 | 0.78 | 0.24 |
| Haryana | 0 | 0.00 | 0.00 | -1.03 | 0.32 | -0.42 |
| UP | 0.53 | 0.50 | 0.52 | -0.62 | 0.94 | 0.33 |
| Uttarakhand | 0.39 | 0.46 | 0.41 | -0.52 | 0.29 | -0.22 |
| Rajasthan | 0.06 | 0.22 | 0.07 | -0.38 | 0.56 | -0.33 |
| Delhi | 0.42 | 0.41 | 0.42 | -0.14 | 0.23 | 0.00 |
| J&K | 0.48 | 0.70 | 0.64 | 0.02 | 0.01 | 0.01 |
| HP | 0 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total | 0.23 | 0.58 | 0.33 | -0.70 | 0.58 | 0.03 |
| NORTH- EAST | | | | | | |
| Assam | 0.44 | 0.77 | 0.71 | 0.05 | 0.14 | 0.13 |
| NEF | 0.48 | 0.86 | 0.83 | 0.16 | 0.23 | 0.23 |
| N&M | 0.36 | 0.47 | 0.44 | 0.10 | 0.21 | 0.20 |
| Total | 0.43 | 0.77 | 0.71 | 0.06 | 0.16 | 0.15 |
| EAST | | | | | | |

| | | | | | | |
|--------------|------|------|------|-------|------|------|
| Bihar | 0.30 | 0.37 | 0.35 | 0.20 | 0.29 | 0.25 |
| Jharkhand | 0.45 | 0.68 | 0.61 | 0.17 | 0.18 | 0.18 |
| Orissa | 0.37 | 0.48 | 0.43 | 0.09 | 0.27 | 0.25 |
| WB | 0.46 | 0.50 | 0.47 | 0.12 | 0.30 | 0.20 |
| Total | 0.43 | 0.51 | 0.47 | 0.14 | 0.27 | 0.22 |
| WEST | | | | | | |
| MP | 0.39 | 0.62 | 0.51 | -0.07 | 0.47 | 0.07 |
| Chhattisgarh | 0.58 | 0.78 | 0.63 | 0.00 | 0.31 | 0.31 |
| Maharashtra | 0.36 | 0.62 | 0.45 | 0.12 | 0.39 | 0.25 |
| Gujarat | 0.45 | 0.62 | 0.51 | 0.21 | 0.54 | 0.31 |
| Total | 0.38 | 0.62 | 0.47 | 0.08 | 0.38 | 0.24 |
| SOUTH | | | | | | |
| AP | 0.48 | 0.29 | 0.33 | -0.08 | 0.15 | 0.15 |
| Karnataka | 0.24 | 0.40 | 0.36 | -0.22 | 0.18 | 0.10 |
| Kerala | 0.01 | 0.14 | 0.09 | -0.39 | 0.20 | 0.04 |
| TN | 0.24 | 0.24 | 0.24 | -0.11 | 0.21 | 0.17 |
| Total | 0.24 | 0.28 | 0.27 | -0.22 | 0.17 | 0.14 |
| | | | | | | |
| G.TOTAL | 0.34 | 0.44 | 0.40 | -0.32 | 0.32 | 0.13 |

(-) indicates GAIN;

Statement showing Year-end Trend % for the year 2009-10 (UPTO MAY'09) of
Wheat/Rice

(Provisional)

| ZONE/ REGION | TRANSIT LOSS | | | STORAGE LOSS | | |
|-----------------|--------------|-----------|-----------|--------------|-----------|-----------|
| | wheat | rice | Total | wheat | rice | Total |
| | % of loss | % of loss | % of loss | % of loss | % of loss | % of loss |
| NORTH | | | | | | |
| Punjab | 0 | 0.00 | 0.00 | -0.09 | 0.40 | 0.17 |
| Haryana | 0 | 0.00 | 0.00 | -0.85 | 0.49 | -0.17 |
| UP | 1.15 | 0.85 | 0.92 | -0.79 | 0.71 | -0.36 |
| Uttarakhand | 0.31 | 0.00 | 0.26 | -0.16 | 0.41 | 0.00 |
| Rajasthan | 0.04 | 0.00 | 0.04 | -0.08 | 0.81 | -0.05 |
| Delhi | 0 | 0.00 | 0.00 | -0.04 | 0.00 | -0.04 |
| J&K | 0.58 | 0.74 | 0.71 | 0.04 | 0.02 | 0.03 |
| HP | 0 | 0.00 | 0.00 | 0.00 | 0.00 | 0.00 |
| Total | 0.07 | 0.76 | 0.16 | -0.23 | 0.37 | 0.04 |
| NORTH- EAST | | | | | | |
| Assam | 0.34 | 0.73 | 0.65 | 0.07 | 0.12 | 0.11 |

| | | | | | | |
|--------------|------|------|------|-------|------|------|
| NEF | 0.19 | 0.91 | 0.81 | 0.30 | 0.26 | 0.26 |
| N&M | 0.39 | 0.45 | 0.44 | 0.00 | 0.44 | 0.37 |
| Total | 0.32 | 0.74 | 0.66 | 0.10 | 0.15 | 0.14 |
| EAST | | | | | | |
| Bihar | 0.53 | 0.95 | 0.77 | 0.33 | 0.35 | 0.34 |
| Jharkhand | 0.34 | 0.67 | 0.53 | 0.15 | 0.33 | 0.28 |
| Orissa | 0.48 | 0.73 | 0.55 | 0.11 | 0.39 | 0.32 |
| WB | 0.47 | 0.77 | 0.48 | 0.11 | 0.78 | 0.30 |
| Total | 0.46 | 0.73 | 0.51 | 0.13 | 0.49 | 0.31 |
| WEST | | | | | | |
| MP | 0.52 | 0.97 | 0.55 | 0.00 | 0.69 | 0.04 |
| Chhattisgarh | 0.29 | 0.00 | 0.29 | 0.13 | 0.00 | 0.32 |
| Maharashtra | 0.38 | 0.85 | 0.58 | 0.26 | 0.39 | 0.31 |
| Gujarat | 0.39 | 0.51 | 0.41 | 0.45 | 0.85 | 0.53 |
| Total | 0.43 | 0.82 | 0.54 | 0.21 | 0.40 | 0.29 |
| SOUTH | | | | | | |
| AP | 0.00 | 0.37 | 0.37 | -0.11 | 0.21 | 0.21 |
| Karnataka | 0.25 | 0.51 | 0.43 | 0.02 | 0.26 | 0.21 |
| Kerala | 0.08 | 0.27 | 0.20 | -0.24 | 0.24 | 0.12 |
| TN | 0.30 | 0.50 | 0.46 | -0.07 | 0.18 | 0.16 |
| Total | 0.23 | 0.45 | 0.40 | -0.06 | 0.21 | 0.19 |
| G.TOTAL | 0.31 | 0.57 | 0.44 | -0.01 | 0.29 | 0.18 |

(-) indicates GAIN

ANNEXURE-III

ANNEXURE REFERRED TO IN REPLY TO PART (d), (e) & (f) OF THE
STARRED QUESTION NO.447 DUE FOR ANSWER ON 04.08.2009 IN THE
LOK SABHA.

Steps taken for safe storage of foodgrains and to check loss of foodgrains:

The following steps have been taken by FCI to minimise storage and transit losses:

1. Physical measures like installation of barbed wires fencing of the boundary walls, provision of street lights for illumination of godowns and proper locking of the sheds are taken to secure the godowns.

2. Security staffs of FCI as well as other Agencies like Home Guards, Special Police Officers are deployed for safety of the stocks.
3. Deployment of Central Industrial Security Force and State Armed Police has been done at some depots / godowns, which are vulnerable.
4. Security Inspections as well as surprise checks of the Depots are also conducted from time to time at various levels to detect and plug the security lapses.
5. Adoption of 50 kg packing in a phased manner to avoid use of hooks.
6. Encouraging double line machine stitching of bags.
7. Periodical prophylactic and curative treatment of stocks, as prescribed.
8. Streamlining of procedure and documentation for transparency and accountability in operations at each level.
9. Special Squad checking at selected rail-heads, transshipment and destination/ dispatch centers.
10. Identification of vulnerable loading and unloading points.
11. Inspection of Depots by Senior officers of the HQs, Executive Directors (Zones)/ General Managers(Regions)/ Area Managers.
12. Inspection and monitoring of calibration of weigh-bridges.
13. Maintaining priority list for issue of stocks observing the FIFO principle.
14. Proper weighment and accounting at the time of receipt and issue.
15. Undertaking pre-monsoon fumigation.
16. Improvement in dunnage material.
17. Movement of foodgrains from one place to another by safe means
i.e. covered wagons etc.
18. Ensuring proper quality checking of foodgrains at the time of procurement.
19. Ensuring that all FCI owned godowns are constructed and maintained on scientific lines for storage of foodgrains.
20. Transit Insurance of stocks for movement of foodgrains by rail.
21. Providing escorts while transporting foodgrains from Depot to Rail head & vice-versa.
22. Transfer of officials whose integrity is found doubtful as per extant instructions.

Appendix-IX
(vide Para 3 of the Report)

[ix] OUTSTANDING DUES OF NTPC

On 04 December, 2009 Shri R.K. Singh Patel, M.P., addressed an Unstarred Question No. 2629 to the Minister of Power. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 02 March, 2012 to fulfill the assurance.

3. The Ministry of Power vide O.M. No. 9/49/2009-TH-I dated 12 March, 2012 have requested to drop the assurance on the following grounds:-

"That the question is on the outstanding dues of NTPC from utilities etc, and the action taken on it. The outstanding dues from DESU are still disputed and the matter has been referred to a Group of Minister. No definite time limit can be prescribed by when Group of Minister will be able to come to a final decision on the matter. Under the circumstances, it is not feasible to fulfill the assurance in a time-bound manner."

4. In view of the above, the Ministry, with the approval of Minister of State for Power , have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 2629
ANSWERED ON 04.12.2009
OUTSTANDING DUES OF NTPC

2629. SHRI R.K. SINGH PATEL

Will the Minister of Power be pleased to state:-

(a) the present status of the outstanding dues of the National Thermal Power Corporation Limited (NTPC) against the grid Corporations and each of the State Electricity Boards (SEBs) and other Public Utility, Utilities-wise in the country as on date;

(b) the details of the steps taken/proposed to be taken by the Government for recovery of the said dues;

(c) whether NTPC is suffering heavily and unable to fund its projects, on account of non-realisation of dues; and

(d) if so, the reaction of the Union Government thereto?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) & (b): NTPC have informed that there are no dues outstanding except for an amount of Rs.835.97 crores along with interest from Government of NCT of Delhi for erstwhile DESU period which is under consideration of the Government.

(c) & (d): NTPC funds its projects with a mix of debt and equity in the ratio of 70:30. The debt funds for ongoing projects are tied up progressively based on physical progress. The equity component is met out of internal accruals. There has been no shortage of internal resources to fund the ongoing projects.

Appendix-X
(vide Para 3 of the Report)

[x] ATTACKS ON INDIANS IN AUSTRALIA

On 25 February, 2010 the Minister of External Affairs had given the following Suo Motu Statement regarding "Attacks on Indians in Australia:-

"I assure the House that we will continue to monitor the situation closely and work closely with the Australian authorities to deal with the issues concerned and improve the safety and security of our students in Australia."

2. The above statement was treated as assurance by the Committee and was required to be fulfilled by the Ministry of External Affairs within three months from the date of the statement but the assurance is yet to be implemented. The Ministry have not sought any extension of time to implement the assurance.

3. The Ministry of External Affairs vide their O.M. No. S/125/1/2010 dated 5 August, 2010 and 11 October, 2010 requested for dropping the above assurance on the following grounds:-

'That Minister of External Affairs had given the Suo Motu Statement in the Parliament about attacks on Indian in Australia and apprised the steps taken by Government of India and as well as Australian Government which is ongoing process of the Ministry. In the last paragraph (28), the EAM informed the house that Ministry will continue to monitor the situation closely and work closely with Australian authorities about safety and security of our students in Australia."

4. In view of the above, the Ministry, with the approval of the Minister of External Affairs, have requested to drop the assurance.

Appendix-XI
(vide Para 3 of the Report)

[xi] NATIONAL POWER EXCHANGE

On 07 May, 2010 Shri E.G. Sugavanam, M.P., addressed an Unstarred Question No. 6973 to the Minister of Power. The contents of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Power within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power vide O.M. No. 28(L)/29/2010-R&R dated 10 February, 2011 have requested to drop the assurance on the following grounds:-

"That this Ministry made all possible efforts to expedite operationalisation of National Power Exchange Ltd. (NPEX), however, the stake holders have informed that drawing a time line for operationalisation of NPEX may not be feasible as it depends on several uncertain factors which are beyond the control of the stake holders or this Ministry."

4. In view of the above, the Ministry, with the approval of Minister of State for Power , have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 6973
ANSWERED ON 07.05.2010
NATIONAL POWER EXCHANGE

6973. SHRI E.G. SUGAVANAM

Will the Minister of Power be pleased to state:-

- (a) whether the Government proposes to set up National Power Exchange in the country;
- (b) if so, the details along with proposed functions thereof; and
- (c) the time by which it is likely to be set up and become functional?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (c) : In exercise of powers under section 66 of the Electricity Act, 2003, the Central Electricity Regulatory Commission (CERC) has issued the Power Market Regulations, 2010.

The CERC has informed that there are two Power Exchanges at national level at present which are under operation by the name Indian Energy Exchange Limited (IEX) and Power Exchange India Limited (PXI).

The CERC has further informed that in-principle approval has been granted to National Power Exchange Limited (NPEX) promoted by National Thermal Power Corporation, National Hydro-electric Power Corporation, Power Finance Corporation and TATA Consultancy Services. It has yet to become operational.

Appendix-XII
(vide Para 3 of the Report)

[xii] DRAFT AUDIT BILL

On 30 July, 2010 Shri Sushil Kumar Singh, M.P., addressed an Unstarred Question No. 1024 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 29 July, 2012 to fulfill the assurance.

3. The Ministry of Finance vide O.M. No. 8 (8)-B(R)/2010 dated 13 January, 2012 have requested to drop the assurance on the following grounds:-

"That the subject matter of the instant assurance is one of the issues contained in the proposed draft Bill of C&AG on "Audit of Public Money and C&AG's (DPC) Act, 2010". This Ministry had furnished specific comments to C&AG on the proposed draft Bill soliciting their views/comments for amendments to the existing C&AG Act instead of replacing it with a new law. Accordingly, C&AG's office have sent a revised draft Bill, i.e. C&AG's (Duties, Powers and Conditions of Services) Amendment Act, 2011, proposing therein changes/deletions in the existing Act. The revised draft Bill is being actively examined in consultation with concerned Ministries/Departments and the State Governments. Therefore, the fulfillment of the assurance would take considerable time."

4. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1024
ANSWERED ON 30.07.2010
DRAFT AUDIT BILL

1024. SHRI Sushil Kumar Singh

Will the Minister of Finance be pleased to state:-

- (a) whether the Finance Ministry is holding back a comprehensive draft audit bill;
- (b) if so, since when the draft was completed;
- (c) the main provisions incorporated in the bill;
- (d) the reasons for such an inordinate delay in submitting the bill for approval in Parliament; and
- (e) the time frame by which the bill is likely to be placed in Parliament?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE
(SHRI NAMO NARAEN MEENA)

(a) to (e) No, Madam. A revised draft bill seeking to replace the existing Comptroller and Auditor General`s(Duties, Powers and Conditions of Service) Act, 1971 by a new law titled `Audit of Public Money and the Comptroller and Auditor General`s(Duties, Powers and Conditions of Service)Act, 2010` has been forwarded by C&AG Office in June 2010.

The main clauses of the draft bill seek to address, interalia, issues related to the changed structures and processes of governance and pattern of outflows from the public exchequer, enforcement powers required to access records and information, and timely placement of Audit reports in Parliament/State Legislatures.

The proposals in the draft bill impacts various areas of governance and therefore a process of consultation has been initiated with concerned Ministries/Departments and State Governments, on completion of which the bill is likely to be placed in Parliament.

Appendix-XIII
(vide Para 3 of the Report)

[xiii] FUNCTIONING OF IOA

On 16 November, 2010 Shri Nishikant Dubey, M.P., addressed an Unstarred Question No. 1250 to the Minister of Youth Affairs & Sports. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Youth Affairs & Sports within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 19 April, 2012 to fulfill the assurance.

3. The Ministry of Youth Affairs & Sports vide O.M. No. H-11016/15/2010-SP.II dated 5 March, 2012 have requested to drop the assurance on the following grounds:-

"That inspite of taking up the matter with the Indian Olympic Association for amendments in their Constitution, Indian Olympic Association has not yet satisfactorily replied to the Ministry on the reservations of the Government. Further, IOA is an autonomous body and the Ministry does not interfere directly in its functioning. It cannot be said definitely as to when IOA will satisfactorily reply to the Ministry on the reservations of the Government on the proposed amendments in its Constitution."

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) for Youth Affairs & Sports, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
DEPARTMENT OF SPORTS
LOK SABHA UNSTARRED QUESTION NO. 1250
ANSWERED ON 16.11.2010
FUNCTIONING OF IOA

1250. SHRI NISHIKANT DUBEY

Will the Minister of Youth Affairs & Sports be pleased to state:-

- (a) the details of the study/review of the working of IOA conducted during each of the last three years and the current year;
- (b) whether the Government is satisfied with the functioning of the Indian Olympic Association (IOA);
- (c) if not, the reaction of the Government thereto;
- (d) whether the Government has any mechanism to monitor their functioning including utilisation of funds allocated to them;
- (e) if so, the details thereof; and
- (f) the details of the activities undertaken by the sports federation/bodies recognised by the Government and the steps taken to improve their functioning?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DR. M.S. GILL)

(a) to (c): The Government has been insisting on adoption of good governance practices by all National Sports Federations (NSFs) including Indian Olympic Association (IOA). These include fair, transparent and democratic elections of office bearers, representation of sportspersons on the elected body, financial accountability, etc. This matter was also discussed at a meeting with International Olympic Committee (IOC) officials in June, 2010 in Lausanne, Switzerland, in which IOA had committed to revise its own Constitution, in accordance with the Olympic Charter and the basic principle of good governance, for the organization of Olympic movement. IOC has informed that this process is being done in close coordination with them. The final draft of new constitution of IOA, is in its final stages of adoption.

The Government has re-iterated the guidelines on tenure limits, with a slight modification to align them with the norms followed by the International Olympic Committee (IOC). Some National Sports Federations contested the guidelines, but the Hon'ble Delhi High Court has refused to stay the government guidelines.

(d)to(f): With regard to financial accountability, all NSFs, including IOA are required to submit their annual statement of accounts, including utilization certificate for grants released by the Government. As per the General Financial Rules, fresh grants are released only on receipt of utilization certificates of previous grants as soon as they become due.

In addition to above, the Government has introduced a system, of grant of annual recognition to NSFs. Under this system all aspects of the functioning of a NSF are duly scrutinized before according recognition.

Appendix-XIV
(vide Para 3 of the Report)

[xiv] THEFT OF COMPUTER ACCESSORIES

On 16 November, 2010 Dr. Thokchom Meinya, M.P., addressed an Unstarred Question No. 1274 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 15 November, 2011 to fulfill the assurance.

3. The Ministry of Home Affairs vide O.M. No. VI.11016/01/2011-VS/CWG dated 3 February, 2012 have requested to drop the assurance on the following grounds:-

“That the question has been partly implemented on 15.12.2011. It is pertinent to mention here that Delhi Police vide their letter dated 18.7.2011 have forwarded the status report on the above matter. In all they had filed five(05) FIR No. 110/2009, No. 174/10, 74/10, 157/2010 and FIR No. 156/2010 regarding Theft of Computer Accessories’ from the Commonwealth Games Office. The status report of Delhi Police shows that out of the five cases where FIRs had been lodged, four cases have been closed as untraced, only one case i.e. FIR 174/10, dated 18.10.2010 U/s 380/411 IPC, PS Connaught Place was filed, the matter is pending trial in the Hon’ble Court of Ms. Jasjeet Kaur, MM, Patiala House Court.

It is seen from the above that four cases have been closed as untraced and only one case is pending before the court i.e. investigation in case FIR No. 174/10 is now over, since case is pending trial before Court. It appears that it will perhaps take a long time for the case to be decided. The investigation is over and few stolen goods have been recovered from the accused person and the matter is pending in the Court, there seems to be no justification in keeping the assurance pending. No time limit can be fixed for the fulfilment of such assurance which depends on the outcome of the case. which is pending before the court.

In view of the above, it is requested that the said Assurance may kindly be dropped from the list of pending Assurance."

4. The assurance has been partly implemented on 15 December, 2011 *vide* SS-III/22.

5. In view of the above, the Ministry, with the approval of Minister of State (R), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1274
ANSWERED ON 16.11.2010
THEFT OF COMPUTER ACCESSORIES

1274. DR. THOKCHOM MEINYA

Will the Minister of Home Affairs be pleased to state:-

- (a) whether the computer hard disks/ RAMs had been stolen from the Commonwealth Games office;
- (b) if so, the details thereof alongwith the total number of persons arrested and the action taken against them in this regard;
- (c) whether the Government has recovered such items; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): As per reports received, five cases have been registered in various Police Stations in Delhi involving theft of various computer hardware and related parts from Commonwealth Games offices. Details of these cases are annexed.

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK
SABHA UNSTARRED QUESTION NO.1274 DATED 16.11.2010**

| S.No. | Details of Items stolen, location etc | Status |
|--------------|--|---|
| 1. | FIR No.110/2009 at Police Station-Malviya Nagar, New Delhi registered on 09.03.2009 Commonwealth Games (CWG) Planning Unit PTS Malviya Nagar, New Delhi Items: 5 LCD Monitors, 3 CPUs, 2 Printer, 1 Keyboard and Mouse, Compute Cables/Wiring | Untraced as on 15.11.2009 |
| 2. | FIR No.174/10 at Police Station - Connaught Place registered on 18.10.2010 Organising Committee CWG Headquarters Items: 43 RAM, 1 Modem, 1 DVD Drive, 5 Mouse, 1 USB Data Card,2 Laptops and 1 Projector | One accused person arrested, 8 RAMs and 1 Modem recovered. Case is pending for investigation |
| 3. | FIR No.74/2010 at Police Station - Connaught Place registered on 22.04.2010 CWG Building, 7th Floor, South Wing, FA Press Operations Item: 1 External Drive | Untraced as on 24.07.2010 |
| 4. | FIR 157/2010 at Police Station - Lodhi Colony registered on 23.10.2010 CWG Office, Jawahar Lal Nehru Stadium(JNS) Items: Computer 17 Flat Monitor, CPU, Keyboard Mouse, connecting lead-01, Microphones-09 and Megaphone. | Investigation of the case is in progress |
| 5. | FIR No. 156/2010 at Police Station - Lodhi Colony registered on 23.10.2010 Press Organising Committee CWG JNS Item: 17 optical patch cords and 3 Internet modem | Case is pending investigation |

Appendix-XV
(vide Para 3 of the Report)

[xv] COMMITTEE ON AGRICULTURAL PRODUCTION

On 23 November, 2010 Shri Udayan Raje Bhonsle, M.P., addressed an Unstarred Question No. 2129 to the Minister of Agriculture. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Agriculture within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Agriculture vide O.M. No. 8-6/2010-MM dated 01 June, 2011 have requested to drop the assurance on the following grounds:-

“That the factual position of the case is as under:

The "Core Group of Central Ministers and State Chief Ministers on Prices of Essential Commodities" in their meeting held on April, 4th, 2010 under the Chairmanship of the Prime Minister constituted three Working Groups as follows:-

- (a) Working Group on Agricultural Production
- (b) Working Group on Consumer Affairs
- (c) Working Group on Food & Public Distribution

Working Group on Agricultural Production comprised Chief Ministers of Haryana (Chairperson), Punjab, West Bengal and Bihar. The purpose of the Working Group was to deliberate on and recommend measures for increasing agricultural production and productivity, including on long term policies required for sustained agricultural growth.

Working Group on Consumer Affairs comprised Chief Ministers of Gujarat (Chairperson), Andhra Pradesh, Maharashtra and Tamil Nadu and deliberated on and recommended measures for reducing gap between farm gate and retail prices and better implementation and amendments to Essential Commodities Act.

Working Group on Food & Public Distribution comprised Deputy Chairman, Planning Commission (Chairperson), Chief Ministers of Chhattisgarh & Assam and Chairman, Economic Advisory Council to the Prime Minister. The Working Group on Food & Public Distribution was mandated to deliberate on and recommend measures for better and

effective delivery of essential commodities to the vulnerable sections of society and augmentation of warehouses and storage capacity including cold chain.

The Working Group on Agricultural Production submitted their report to the Prime Minister in December, 2010. The Working Group on Consumer Affairs presented its report to Prime Minister in March, 2011. The Working Group on Food & Public Distribution is still to submit its report. Extension of time has been allowed until by 31st May, 2011. The reports of three working Groups are expected to be considered by the Core Group after all the reports are received. There are numerous recommendations in the two reports received. Final adoption of the recommendations will be done only by the Core Group. Concerned Departments, in the meantime, are examining the recommendations. In certain cases, recommendations have also been implemented.

A number of recommendations, even after adoption, will require action by States and also amendment in law & programmes. In view of this, it does not appear feasible to indicate any time table for implementation of recommendations."

4. In view of the above, the Ministry, with the approval of the Minister of State (A), have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE
LOK SABHA UNSTARRED QUESTION NO. 2129
ANSWERED ON 23.11.2010
COMMITTEE ON AGRICULTURAL PRODUCTION

2129. SHRI UDAYAN RAJE BHONSLE

Will the Minister of Agriculture be pleased to state:-

- (a) whether the Group of Ministers on agricultural production for boosting farm income has given its recommendations;
- (b) if so, the details thereof;
- (c) whether the Government proposes to implement the recommendations; and
- (d) if so, the details thereof and the time by which such recommendations are likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) &(b): Working Group on Agriculture Production under the chairmanship of Chief Minister, Haryana constituted by the "Core Group of Central Ministers and State Chief Ministers on Prices of Essential Commodities" headed by the Prime Minister, has finalized its recommendations and is in the process of submitting its report to the Core Group.

(c) & (d): Action can be initiated only after submission and acceptance of the report.

Appendix-XVI
(vide Para 3 of the Report)

[xvi] GREEN TOILETS ON TRAINS

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 4992 dated 09 December, 2010 regarding "Green Toilets on Trains." (Annexure-I). and
- (ii) Unstarred Question No. 2051 dated 11 August, 2011 regarding "Controlled Discharge Toilet System." (Annexure-II).

On 09 December, 2010 Shri N. Chaluvaram Swamy and on 11 August, 2011 Shri S.R. Jeyadurai, M.Ps., addressed Unstarred Question Nos. 4992 & 2051 to the Minister of Railways respectively. The text of the question along with the reply of the Minister are as given in Annexures.

2. The replies to above questions were treated as assurances by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the replies but the assurances are yet to be implemented. The Ministry has sought extension of time upto 9 June, 2012 & 11 August, 2012 respectively to fulfill the assurances.

3. The Ministry of Railways vide O.M. Nos. 2010/Dev.Cell/LGB-5/3 & 2012/Dev.Cell/LGB-5/1 both dated 29 February, 2012 requested to drop the assurances on the following grounds:-

"That trials of green toilets with different technologies options in trains are still going on. Indian Railways (IR) is targeting to have 500 biotoilets in service by March 2012. The target for next year (2012-13) is about 2500 superior toilet systems. It is intended to result in elimination of induction of new coaches fitted with direct discharge system by the year 2016-17. IR is also targeting complete elimination of direct discharge passenger coach toilet systems by the end of 13th Five Year Plan i.e. 2021-22 provided no significant setback is experienced during the development process.

In view of the above, it will not be desirable to keep the assurance pending for such a long time. Therefore, it is requested to approach Committee on Government Assurances for dropping the said assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Railways, have requested to drop the above assurances.

GOVERNMENT OF INDIA

MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 4992

ANSWERED ON 09.12.2010

GREEN TOILETS ON TRAINS

4992. SHRI N. CHALUVARAYA SWAMY

Will the Minister of Railways be pleased to state:-

(a) the present status of development and installation of environment friendly `green toilets` ;

(b) the details of technology adopted by the Railways in this regard;

(c) whether the technology developed by Research Design and Standards Organization (RDSO) has undergone any field trials in this regard;

(d) if so, the details thereof; and

(e) the time by which it is likely to be finalised and implemented in all the trains?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) & (b) Efforts are on in several directions for development of Environment Friendly Toilets. A Memorandum of Understanding has been signed by Ministry of Railways with Defence Research & Development Organization for Joint Technology development using Defence Research & Development Establishment (DRDE) bio-digester technology for Passenger Coach Toilet Systems. Designs have been developed jointly by RDSO & DRDO based on this technology and Indian Railways Production Units have been instructed to manufacture two rakes based on this technology. Zero Discharge Toilet System (ZDTS) has been developed jointly by Research Design & Standards Organization (RDSO) & Indian Institute of Technology (IIT), Kanpur. Efforts are also in hand to carry out trials of vacuum retention type toilets on Shatabdi Trains.

(c) & (d) Yes, Madam. Zero Discharge Toilet System has been tried out on one coach based on design jointly developed by RDSO, Lucknow & IIT/Kanpur. The action is in hand by RDSO to carry out extended trials on one rake based on this technology.

(e) Suitable technology option for Indian Railways operating conditions are yet to be established for which Railway is working on various technology options as described above. Further course of action regarding adoption of suitable technology mix for all trains will be taken, based on the outcome of trials with different technology options.

GOVERNMENT OF INDIA

MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 2051

ANSWERED ON 11.08.2011

CONTROLLED DISCHARGE TOILET SYSTEM

2051. SHRI S.R. JEYADURAI

Will the Minister of Railways be pleased to state:-

(a) whether under the Integrated Railway Modernisation Plan, the Railways was to install Controlled Discharge Toilet System (CDTS) by the year 2010;

(b) if so, the progress in this regard; and

(c) the steps being taken by the Railways to provide eco-friendly toilets in all the trains?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) & (b): Yes, Madam.

In the interest of environment protection, cleanliness and sanitation, initial efforts made by Indian Railways was in the form of controlled discharge type toilet system (CDTS) in coaches. Till the end of 2010, Control Discharge Toilet System (CDTS) was fitted in about 1760 coaches.

(c) Indian Railways are in the process of developing various types of environment friendly "green toilets" and conducting field trials before considering fitment in coaches on a larger scale.

Appendix-XVII
(vide Para 3 of the Report)

[xvii] PRICE RISE

On 09 December, 2010 S/Shri Hemanand Biswal, S. Semmalai & Jayaram Pangi, M.Ps., addressed an Unstarred Question No. 5005 to the Minister of Corporate Affairs. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 09 March, 2012 to fulfill the assurance.

3. The Ministry of Corporate Affairs vide O.M. No. 6/34/2010-CS dated 21 December, 2011 have requested to drop the assurance on the following grounds:-

"That the Competition Commission of India (CCI) is a quasijudicial body. It has its own procedure to dispose off/decide the cases as per the provisions of the Competition Act. No time limit is prescribed for CCI for disposal of cases filed under section 3 & 4 of the Competition Act."

4. In view of the above, the Ministry, with the approval of Minister of State for Corporate Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 5005
ANSWERED ON 09.12.2010
PRICE RISE

5005. SHRI HEMANAND BISWAL
SHRI S. SEMMALAI
SHRI JAYARAM PANGI

Will the Minister of Corporate Affairs be pleased to state:-

- (a) whether the Competition Commission of India is probing into the increase in prices of cement, steel and paper; and
- (b) if so, the outcome thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) & (b) Yes, Madam. Competition Commission of India (CCI) have received two information against Cement Manufacturers alleging unfair trade practices, controlling the prices, limiting production and restricting supplies and collusive price fixing etc., and one matter each relating to Steel Industries and Paper Merchant Association. All these matters are under consideration of the Competition Commission.

Appendix-XVIII
(vide Para 3 of the Report)

[xviii] BPJ AND BALLISTIC HELMETS FOR SOLDIERS

On 1 August, 2011 Sardar Sukhdev Singh Libra, M.P., addressed an Unstarred Question No. 133 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 31 August, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 2/30/2011/D(GSIV) dated 22 March, 2012 have requested to drop the assurance on the following grounds:-

“That Defence Acquisition is a complex decision making process that endeavours to balance the competing requirement of expeditious procurement, development of indigenous defence industry and conformity to highest standards of transparency, probity and public accountability.

Acquisition Schemes involve formulation of qualitative requirement, acceptance of necessity (AoN), solicitation of offers, evaluation of technical offer by Technical Evaluation Committee (TEC), field evaluation, staff evaluation, negotiation by contract negotiation committee, approval of competent authority (CFA), award of contract and contract administration and post contract management. Thus to conclude a contract from its inception it has to undergo several procedural stages and there is no certainty that any procurement proposal can be concluded in a definite time frame.

The latest status of procurement in the present case is as below:-

I. Bullet Proof Jacket

- (i) RFP issued on 3.3.2011.
- (ii) RFP withdrawn on 8.12.2011 to incorporate amendments to QR, etc.
- (iii) Current status- General Staff Qualitative Requirement (GSQR) under ratification.

II. Ballistic Helmet

- (i) RFP issued on 29.8.2011.
- (ii) Techno-commercial bids received on 16.1.2012.
- (iii) Current status- Technical evaluation under progress.

It is, therefore, requested that considering the inherent complexities in Defence acquisition, the instant assurance may be dropped from the pending list of the assurances."

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

LOK SABHA UNSTARRED QUESTION NO. 133

ANSWERED ON 1.08.2011

BPJ AND BALLISTIC HELMETS FOR SOLDIERS

133. SARDAR SUKHDEV SINGH LIBRA

Will the Minister of Defence be pleased to state:-

(a) whether the Government has decided to provide modular Bullet Proof Jackets (BPJ) and ballistic helmets with internal communication system to the soldiers of the Indian Army; and

(b) the time by which the Army is likely to be equipped with such items?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): Yes, Madam. Proposals for purchase of Bullet Proof Jackets and Ballistic Helmets are at different stages of procurement in financial year 2011-2012.

Appendix-XIX
(vide Para 3 of the Report)

[xix] DTTA WITH MAURITIUS

On 5 August, 2011 S/Shri P.C. Mohan, Kishnbhai V. Patel, Ramesh Bais & Pradeep Majhi, M.Ps., addressed an Unstarred Question No. 1006 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Finance vide O.M. No. 439/05/2011-FTD-II dated 13 February, 2012 have requested to drop the assurance on the following grounds:-

"That the negotiations in respect of Double Tax Avoidance Agreement with other countries are bilateral and any change to that has to be agreed by both the countries. We have not given any assurance in the reply furnished to the Unstarred Question No. 1006. As this is a bilateral issue, it can't be implemented unilaterally by India. The discussions of JWG (Joint Working Group) were held earlier six times. Now recently it was convened during 21 – 23 December 2011 at Port Louis, Mauritius. During this meeting, no specific response was received from the Mauritius side on proposed changes to the Double Taxation Avoidance Convention (DTAC). No unilateral assurance on proposed changes to DTAC can be given."

4. In view of the above, the Ministry, with the approval of the Finance Minister, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1006

ANSWERED ON 05.8.2011

DTAA WITH MAURITIUS

1006. SHRI P.C. MOHAN
SHRI KISHNBHAI V. PATEL
SHRI RAMESH BAIS
SHRI PRADEEP MAJHI

Will the Minister of Finance be pleased to state:-

- (a) whether the Government has found out some loopholes and revenue leakages in the Double Taxation Avoidance Agreement (DTAA) with Mauritius;
- (b) if so, the details in this regard;
- (c) whether the Union Government has taken the matter with the Government of Mauritius;
- (d) if so, the details thereof and the reaction of the Government of Mauritius thereon; and
- (e) the percentage of FDI inflow coming from Mauritius during each of the last three years in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI S. S. PALANIMANICKAM)

(a) & (b) India-Mauritius Double Taxation Avoidance Convention(DTAC) provides for taxation of income from capital gains arising from sale of shares only in the country of residence of the investor. Thus, an investor routing his investments through Mauritius into India does not pay tax on capital gains in India. There is no tax on income from capital gains on sale of shares in Mauritius. Hence, such investor routing his investments through Mauritius into India does not pay any capital gains tax either in India or in Mauritius. Mauritius, thus became an attractive route for investment into India for residents of countries other than Mauritius. Accurate estimation of the volume of alleged `revenue loss` is difficult as the tax on capital gains depends on the difference between the sale and purchase price, factor of cost inflation index, cost of transfer, the set off of los suffered in one transaction against the gains in the other and the carried forward losses of earlier years. Since, the tax on capital gains for Mauritius based entities was exempt, a large number of them did not file the returns unless they had other streams of income as well. The exact amount of revenue loss due to non taxation of capital gains cannot be quantified.

(c) & (d) Government has proposed to review the India-Mauritius Double Taxation Avoidance Convention (DTAC) to incorporate appropriate changes in the DTAC for prevention of treaty shopping and to strengthen the mechanism for exchange of information on tax matters between India and Mauritius. A Joint Working Group (JWG) comprising members from the Government of India and the Government of Mauritius was constituted in 2006 to inter-alia, put in place adequate safeguards to prevent misuse of the India-Mauritius DTAC. Six rounds of discussions have taken place so far. There was unwillingness on the part of Mauritius to co-operate in addressing this problem. However, recently it was agreed to convene the next meeting of the Joint Working Group on the Double Taxation Avoidance Convention. We have now proposed next round of discussion to which Mauritius is yet to respond.

(e) The percentage of FDI inflow coming from Mauritius during 2008-09, 2009-10 and 2010-11 is 41.01%, 40.16% and+ 35.96% respectively.

Appendix-XX
(vide Para 3 of the Report)

[xx] PUBLIC DEBT MANAGEMENT

On 5 August, 2011 Shri Vijay Bahadur Singh, M.P., addressed an Unstarred Question No. 1081 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure-I.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfill the assurance.

3. The Ministry of Finance vide O.M. No. 6/01/2010-MO dated 23 November, 2011 have requested to drop the assurance on the following grounds:-

"That creation of a Debt Management Office was announced in the Budget speech (2007-08). The implementation of this announcement was reported to the Parliament through 'Implementation of Budget Announcements, 2007-08' under S. No. 76, Para No. 106 (Annexure-II).

Taking this process forward, in the Budget speech (2011-12), Hon'ble Finance Minister proposed to introduce the Public Debt Management Agency of India Bill in the current year. Since the introduction of PDMA bill is a Budget announcement, as in case of the earlier budget announcement on Debt Management Office, implementation of this proposal will be reported to the Parliament through 'Implementation of Budget Announcements'. Parallely reporting the status through 'Assurance' is therefore avoidable and may be dispensed with."

4. In view of the above, the Ministry, with the approval of the Hon'ble Finance Minister, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 1081
ANSWERED ON 5.8.2011
PUBLIC DEBT MANAGEMENT

1081. SHRI VIJAY BAHADUR SINGH

Will the Minister of Finance be pleased to state:-

- (a) whether Public Debt-Gross Domestic Product ratio has been increasing over the years;
- (b) if so, the details thereof ;
- (c) whether the Government is planning to introduce the Public Debt Management Agency of India Bill;
- (d) if so, the details thereof ; and
- (e) the steps being taken by the Government in this regard?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): No, Sir.

(b): Does not arise.

(c), (d) and (e): The Government has set up a Middle Office in the Ministry of Finance to facilitate the transition to a full fledged Debt Management Office. The Government has also proposed to introduce the Public Debt Management Agency of India Bill in the current financial year in pursuance of the announcement made in the Budget Speech, 2011-12. A sub-group has been constituted under Joint Implementation Committee (JIC) and draft legislation has been prepared and forwarded to Reserve Bank of India for their comments.

Annexure-II

| Sl. No. | Para No. | Budget Announcement | Status of Implementation |
|---------|----------|--|--|
| 76. | 106 | <p>Debt Management Office World over, debt management is distinct from monetary management. The establishment of a Debt Management Office (DMO) in the Government has been advocated for quite some time. The fiscal consolidation achieved so far has encouraged us to take the first step. Accordingly, I propose to set up an autonomous DMO and, in the first phase, a Middle Office will be set up to facilitate the transition to a full-fledged DMO. [Nodal Ministry/Department: D/o Economic Affairs]</p> | <p>Separation of the debt management function from the monetary authority would be operationalised by the setting up of a Debt Management Office. This will be implemented in phases, starting with the creation of a Middle Office in the Ministry of Finance. The proposals relating to the organizational set-up and the functions/responsibilities of the Middle Office have already been approved. The modalities of operationalising the Middle Office are being worked out.</p> <p style="text-align: right;">Action completed.</p> |

MINUTES

ELEVENTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2011-2012) held on 20 July, 2012 in Committee Room 'D', Parliament House Annexe, New Delhi.

The Committee sat from 1100 hours to 1215 hours on Friday, 20 July, 2012.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Smt. J. Helen Davidson
3. Shri Sukhdev Singh Libra
4. Rajkumari Ratna Singh
5. Shri Jagdanand Singh
6. Shri Rajendra Agrawal

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri T.S. Rangarajan - Additional Director

Department of Atomic Energy

1. Dr. R.K. Sinha , Secretary, DAE
2. Dr. S.S. Bajaj, Chairman, Atomic Energy Regulatory Board
3. Shri K.C. Purohit, Chairman & Managing Director, Nuclear Power Corporation of India Ltd.
4. Shri K.A. Prasad Sinha, Joint Secretary, DAE
5. Shri P.S. Parihar, Director, Atomic Minerals Division
6. Shri N. Nagaich, Executive Director (CP&CC), NPCIL
7. Smt. Swati Pandey, Director (Parliament), DAE

At the outset the Hon'ble Chairperson welcomed the Members and apprised them about the agenda of the day. Thereafter, the Committee took up for consideration of Memoranda No. 42 to 81 containing requests received from various Ministries/Departments for dropping of the pending assurances. The Committee authorised the Chairperson to take appropriate decision on the requests.

2. The Committee then called the representatives of the Department of Atomic Energy and reviewed the remaining pending assurances (Sl. No. 12 to 28 as given in Annexure) upto 8th Session of 15th Lok Sabha. The Committee sought certain clarifications regarding pending assurances which were replied to by the representatives of the Department. The evidence was completed.
3. A verbatim record of the sitting has been kept.

The Committee then adjourned.

Annexure

STATEMENT SHOWING DETAILS OF ASSURANCES REVIEWED BY THE COMMITTEE AT THEIR SITTING HELD ON 20 JULY, 2012

| Sl. No. | SQ/USQ No. Dated | Subject | Lok Sabha | Session |
|----------------|------------------------------|--|------------------|----------------|
| 1. | *USQ No. 3712 13.12.2000 | Setting up Atomic Power Plants in Private Sector | 13 | 5 |
| 2. | *USQ No. 1937 21.07.2004 | Review of Atomic Energy Act | 14 | 2 |
| 3. | *USQ No. 1095 29.11.2006 | Private Sector in Nuclear Power Generation | 14 | 9 |
| 4. | USQ No. 1486 29.10.2008 | Setting up Nuclear Plant in North-East Region | 14 | 14 |
| 5. | USQ No. 671 08.07.2009 | Nuclear Power Plants in the Country | 15 | 2 |
| 6. | USQ No. 2423 22.07.2009 | Indo-US Nuclear Deal | 15 | 2 |
| 7. | \$USQ No. 3335 09.12.2009 | Setting up of Nuclear Power Plants | 15 | 3 |
| 8. | USQ No. 931 03.03.2010 | Fire in Bhabha Atomic Research Centre | 15 | 4 |
| 9. | USQ No. 936 03.03.2010 | Atomic Plants with US Cooperation | 15 | 4 |
| 10. | SQ No. 404 25.08.2010 | Radioactive Materials | 15 | 5 |
| 11. | USQ No. 4077 18.08.2010 | Uranium Contamination | 15 | 5 |

*-Not dropped at the sitting held on 03.04.2008.

\$-Partly Implemented Report/Statement laid on the Table of the House on 18.08.2010.

| | | | | |
|-----|----------------------------|--|----|---|
| 12. | USQ No. 4112 18.08.2010 | Exploration of Uranium and Plutonium | 15 | 5 |
| 13. | USQ No. 4609 25.08.2010 | Joint Venture between NPCIL and NTPC | 15 | 5 |
| 14. | USQ No. 2444 24.11.2010 | Private Sector participation in Nuclear Power Sector | 15 | 6 |
| 15. | USQ No. 4623 08.12.2010 | Review of Atomic Energy Act | 15 | 6 |
| 16. | USQ No. 4627 08.12.2010 | Environment Clearance to Power Projects | 15 | 6 |
| 17. | SQ No. 301 24.08.2011 | Nuclear Safety | 15 | 8 |
| 18. | USQ No. 471 03.08.2011 | Problems of Indian Nuclear Industry | 15 | 8 |
| 19. | USQ No. 636 03.08.2011 | Establishment of Nuclear Plants | 15 | 8 |
| 20. | USQ No. 1725 10.08.2011 | Fast Breeder Reactor | 15 | 8 |
| 21. | USQ No. 1739 10.08.2011 | Protest against Nuclear Liability Law | 15 | 8 |
| 22. | USQ No. 1758 10.08.2011 | Availability of Thorium | 15 | 8 |
| 23. | USQ No. 1795 10.08.2011 | Setting up of Atomic Power Plants | 15 | 8 |
| 24. | USQ No. 1827 10.08.2011 | Radiation Emergency Response Centres | 15 | 8 |

| | | | | |
|-----|----------------------------|---------------------------------|----|---|
| 25. | USQ No. 2572 17.08.2011 | International Convention on CSC | 15 | 8 |
| 26. | USQ No. 2661 17.08.2011 | Review of Atomic Energy Act | 15 | 8 |
| 27. | USQ No. 2695 17.08.2011 | Nuclear Regulatory Authority | 15 | 8 |
| 28. | USQ No. 5643 07.09.2011 | Safety of Jaitapur Atomic Plant | 15 | 8 |

Annexure-I

Details of Assurances Dropped by the Committee on Government Assurances at their sitting held on 20.07.2012.

| Sl. No. | Mem o No. | Question No. /Discussion & Date | Ministry/ Department | Brief Subject |
|---------|-----------|---|----------------------|--|
| 1 | 2 | 3 | 4 | 5 |
| 1. | 42 | (i) USQ No. 5544 dated 2.5.2000 (ii) USQ No. 32 dated 20.2.2001 (iii) USQ No. 1524 dated 27.11.2001 (iv) USQ No. 716 dated 5.3.2002 | Home Affairs | Changing the Name of West Bengal Renaming of West Bengal Renaming of West Bengal Renaming of West Bengal |
| 2. | 45 | USQ No. 565 dated 3.3.2005 | Defence | Re-employment of Ex-Servicemen |
| 3. | 46 | (i) USQ No. 2916 dated 11.8.2005 (ii) USQ No. 2926 dated 11.8.2005 (iii) USQ No. 4392 dated 25.8.2005 (iv) SQ No. 33 dated 24.11.2005 (v) USQ No. 2016 dated 9.3.2006 (vi) USQ No. 3254 dated 24.8.2006 (vii) USQ No. 3258 dated 14.12.2006 (viii)USQ No. 1689 dated 23.8.2007 | Civil Aviation | Investment in Air Transport Service Sector Amendment to Aircraft Rules Investment by PIOs/NRIs in Aviation Sector Investment by PIO in Aviation Sector Investment by PIO in Aviation Sector Investment by PIO in Aviation Sector Investment by PIO in Aviation Sector Persons of Indian Origin Investment by PIO in Aviation Industry PIOs in Aviation Sector |

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| | | (ix) USQ No. 1933 dated 29.11.2007 (x) USQ No. 6598 dated 6.5.2010 | | |
| 4. | 47 | USQ No. 1753 dated 28.11.2007 | Road Transport & Highways | Rail-Road linking of Ports |
| 5. | 49 | USQ No. 1486 dated 29.10.2008 | Atomic Energy | Setting up Nuclear Plant in North-East Region |
| 6. | 50 | USQ No. 2667 dated 16.12.2008 | Commerce & Industry | Leather Export |
| 7. | 60 | USQ No. 3475 dated 16.8.2010 | Defence | Purchase of Anti-Tank Missile |
| 8. | 64 | USQ No. 2719 dated 25.11.2010 | Railways | Central Vigilance Commission |
| 9. | 65 | USQ No.2840 dated 26.11.2010 | Finance | Licences to Insurance Brokers by IRDA |
| 10. | 66 | USQ No. 3967 dated 3.12.2010 | Power | Gas based Power Project |
| 11. | 69 | USQ No. 5326 dated 13.12.2010 | Labour & Employment | Community Health Insurance Scheme |
| 12. | 71 | USQ No. 559 dated 3.8.2011 | External Affairs | Permanent Membership of NSG |
| 13. | 72 | USQ No. 857 dated 4.8.2011 | Railways | Momodernisation of Stations |
| 14. | 73 | SQ No. 73 dated 4.8.2011 | Water Resources | National Water Projects |
| 15. | 74 | USQ No. 1003 dated 5.8.2011 | Finance | Restructuring of Enforcement Directorate |

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| 16. | 76 | USQ No. 1554 dated 9.8.2011 | Home Affairs | Committee on Phone Tapping |
| 17. | 78 | USQ No. 1651 dated 10.8.2011 | External Affairs | Extradition of Kim Davy |
| 18. | 79 | SQ No. 178 dated 11.8.2011 | Micro, Small and Medium Enterprises | Performance of MSMEs |
| 19. | 80 | USQ No. 1975 dated 11.8.2011 | Water Resources | National Water Projects |
| 20. | 81 | USQ No.1849 dated 11.08.2011 | Heavy Industries and Public Enterprises | Exapansion Programme of BHEL |

Annexure-II

Details of Assurances to be pursued further by the Committee on Government Assurances at their sitting held on 20.07.2012.

| Sl. No. | Memo No. | Question/ Discussion Reference | Ministry/ Department | Brief Subject | Observations of the Committee |
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| 1 | 2 | 3 | 4 | 5 | 6 |
| 1. | 43 | (i) USQ No. 2081 dated 16.12.2003 (ii) USQ No. 1121 dated 7.12.2004 (iii) USQ No. 3892 dated 20.12.2005 (iv) USQ No. 3715 dated 16.5.2006 (v) USQ No. 942 dated 28.11.2006 (vi) Calling Attention dated 18.12.2006 (vii) USQ No. 4107 dated | Home Affairs | Khasi Language in Eighth Schedule Inclusion of Regional Language in Eighth Schedule Promotion of Rajasthani Language Inclusion of Gondi Language in Eighth Schedule of Constitution Language in Eighth Schedule Need to include | The Committee noted that ten assurances regarding inclusion of various languages in the Eighth Schedule of the Constitution were given from the year 2003 to 2011 and none of them were implemented. The Committee noted that languages are important and one way of keeping them alive is to include them in the Eighth Schedule of the Constitution. The Committee accordingly decided not to drop these assurances. |

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| | | <p>22.4.2008 (viii) USQ No. 5130 dated 27.4.2010</p> <p>(ix) USQ No. 4386 dated 7.12.2010</p> <p>(x) USQ No. 5474 dated 6.9.2011</p> | | <p>Bhojpuri & Rajasthani Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p> | |
| 2. | 44 | <p>(i) USQ No. 1090 dated 7.12.2004</p> <p>(ii) USQ No. 994 dated 29.11.2005</p> <p>(iii) USQ No. 1053 dated 29.11.2005</p> | Tribal Affairs | <p>Comprehensive Policy for Tribal Welfare</p> <p>Protection of Tribal Culture</p> <p>National Policy for the Welfare of Tribals</p> | <p>The Committee noted that the request for dropping these assurances was considered twice by them and they had recommended that the finalization of the draft National Policy on Tribal Affairs be expedited as it is hanging fire since the year 2004. The Committee also noted that the matter was placed before the Standing Committee for Tribal Welfare at its meeting held on 12 January, 2011 and the draft policy is still to be placed before the National Council for Tribal Welfare. The Committee, therefore, desired that the draft policy be finalized and all the assurances on the subject be implemented at the earliest.</p> |

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| | | (iv) USQ No. 996 dated 28.11.2006 (v) USQ No. 2240 dated 6.8.2010 | | New Policy for STs Maintaining Data on Tribals | |
| 3. | 48 | USQ No. 2745 dated 5.12.2007 | Shipping | Autonomy to Major Ports | The Committee noted that an in-principle decision for the Corporatization of Major Ports has been taken by the Government. Further, as per the review meeting taken by the Hon'ble Prime Minister steps are being taken for corporatization of Major Ports. The Committee therefore, desired that the matter be brought to its logical conclusion. |
| 4. | 51 | USQ No. 3172 dated 19.12.2008 | Power | Hydro Power Projects | The Committee noted that the targets for capacity addition during the 12th Plan period have not been finalized by the Planning Commission. They therefore, desire that the needful be done at the earliest. |
| 5. | 52 | USQ No. 185 dated 18.2.2009 | Finance | Satyam Scam | The Committee noted that in reply to parts (c) and (d) of the question it was clearly mentioned that the information is being collected and will be laid on the Table of the House. However, now the Ministry have requested for dropping the assurance on the ground that the said information cannot be collected as the quantification of the loss by way of direct taxes cannot be determined in the foreseeable future. The Committee therefore, rejected the contention of the Ministry as they were of the view that if the information was not possible to be collected, then why specific assurance was given in the reply? The |

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| | | | | | Committee therefore, desired that the said information be collected and laid on the Table of the House. |
| 6. | 53 | USQ No. 27 dated 2.7.2009 | Railways | Road Over-bridge in Uttar Pradesh | The Committee noted that the assurance is pending as no reply has been received from Ghaziabad Development Authority. They therefore, desired that the matter be pursued with Ghaziabad Development Authority at highest level and the matter be expedited. |
| 7. | 54 | SQ No. 235 dated 20.7.2009 | Defence | Irregularities in Ration Procurement | The Committee noted that the accused persons have filed the revision petition on 19.03.2011 in the High Court of Jammu and Kashmir but the said revision has not yet been decided. The Committee, therefore, desired to know the outcome thereof in the first instance. |
| 8. | 55 | SQ No. 447 dated 4.8.2009 | Consumer Affairs, Food & Public Distribution | Loss of Foodgrains | The Committee noted that Shri Ananth Kumar, M.P. in the supplementary question raised by him referred to an application filed under RTI Act, 2005 in which the FCI replied that 1.83 lakh tonnes of Wheat, 3.95 lakh tonnes of Rice have been damaged in various godowns of the FCI. The Committee were therefore, of the view that as the loss of food grains has occurred at various godowns of FCI, seeking the details of a particular godown from the Hon'ble M.P. becomes frivolous. The Committee therefore, desired that steps be taken to stop recurrence of such huge loss of food grains in the godowns of FCI and they be apprised accordingly. |

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| 9. | 56 | USQ No. 2629 dated 4.12.2009 | Power | Outstanding dues of NTPC | The Committee noted that the matter of recovery of outstanding dues of Rs. 835.97 crore from erstwhile DESU have been referred to a Group of Ministers (GoM). The committee therefore, desired to know about the view taken by the Group of Ministers in this regard. |
| 10. | 57 | Statement made by Minister of External Affairs dated 25.2.2010 | External Affairs | Attacks on Indians in Australia | The Committee noted that the assurance relates to attacks on Indians in Australia. However, instead of apprising the Committee about the steps taken to stop attacks on the Indians staying in Australia the Ministry of External Affairs want the assurance be dropped by stating that Minister of External Affairs had given the suo-motu statement in the Parliament regarding attacks on Indians on Australia. The Committee, therefore, desired that they then apprised of the steps taken by the Ministry of External Affairs to stop the attacks being made on the Indians in Australia. |
| 11. | 58 | USQ No. 6973 dated 7.5.2010 | Power | National Power Exchange | The Committee noted that despite making all efforts to expedite operationalisation of National Power Exchange Ltd. (NPEL) the NPEL could not be operationalised. The Committee therefore, desired that necessary steps be taken in the matter. |
| 12. | 59 | USQ No. 1024 dated 30.7.2010 | Finance | Draft Audit Bill | The Committee noted that a revised draft bill C&AG's (Duties, Powers and conditions of Services) Amendment Act, 2011 proposing changes/deletions in the existing Act is being actively examined in consultation with concerned Ministries/Departments and the State Governments. The Committee, therefore, desired that the amendments be expedited. |

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| 13. | 61 | USQ No. 1250 dated 16.11.2010 | Youth Affairs & Sports | Functioning of IOA | The Committee noted that in reply to USQ 1250 dated 16.11.2010 it was stated that the final draft of new constitution of IOA is in its final stages of adoption. They, therefore, desired that the said draft be given a final shape at the earliest. |
| 14. | 62 | USQ No. 1274 dated 16.11.2010 | Home Affairs | Theft of Computer Accessories | The Committee noted that the Ministry have just informed about the status report submitted by the Delhi Police and no information regarding steps taken by the Ministry of Home Affairs on the theft of Computer Accessories have been furnished. The Committee therefore, desired that they be apprised of the steps taken by the Ministry in the first instance. |
| 15. | 63 | USQ No. 2129 dated 23.11.2010 | Agriculture | Committee on Agricultural Production | The Committee noted that the reports of the three working Groups are yet to be considered by core group and the concerned Departments are examining the recommendations. The Committee, therefore, desired that the matter may be expedited. |
| 16. | 67 | (i) USQ No. 4992 dtated 9.12.2010 (ii) USQ No. 2051 dated 11.8.2011 | Railways | Green Toilets on Trains Controlled Discharge Toilet System | The Committee noted that introduction of green toilets with different technological option will result in elimination of induction of new coaches fitted with direct discharge system by the year 2016-17 and will also eliminate the direct discharge passenger coach toilets system by the end of 13th Five year Plan. The Committee, therefore, desired that the said toilets be developed at the earliest. |

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| 17. | 68 | USQ No. 5005 dated 9.12.2010 | Corporate Affairs | Price Rise | The Committee noted that the information against cement manufacturers alleging unfair trade practices, controlling the prices etc. and similar unfair practices followed by Steel Industries and Paper Merchant Association be investigated thoroughly. |
| 18. | 70 | USQ No. 133 dated 1.8.2011 | Defence | BPJ and Ballistic Helmets for Soldiers | The Committee noted that the subject of the assurances is important for the soldiers of the country and they be apprised of the steps taken so far for purchase of bullet proof jackets and Ballistic Helmets. |
| 19. | 75 | USQ No. 1006 dated 5.8.2011 | Finance | DTAA with Mauritius | The Committee noted that it is their prerogative to treat a particular reply as an assurance or not and desired that the implementation of the assurances be expedited. |
| 20. | 77 | USQ No. 1081 dated 5.8.2011 | Finance | Public Debt Management | The Committee desired that the information reported to the Parliament though implementation of Budget Announcements, 2007-2008 under serial number 76 page number 106 be laid on the Table of the House. |

MINUTES

TWELFTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2011-2012) held on 30 August, 2012 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1615 hours on Thursday, 30 August, 2012.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Shri Kanti Lal Bhuria
3. Shri Sukhdev Singh Libra
4. Rajkumari Ratna Singh
5. Shri Rajendra Agrawal

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director

Ministry of Environment & Forests

1. Dr. T. Chatterjee, Secretary
2. Dr. P.J. Dilip Kumar, DGF & SS
3. Shri M.F. Farooqui, Special Secretary
4. Shri H.K. Pande, Joint Secretary
5. Shri Surjit Singh, Joint Secretary

